

REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 24/08/2022 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO. 69/2022 (WZ), SUNIL PHARATE, SANGLI DISTRICT HEAD OF SWATANTRA BHARAT PAKSH VS STATE OF MAHARASHTRA & ORS

1.0 Background

Grievance in the Original Application No. 69 of 2022 (WZ), titled Sunil Pharate, Sangli District Head of Swatantra Bharat Paksh vs State of Maharashtra & Ors, as per order dated 24/08/2022 of the Hon'ble NGT is about pollution of River Krishna by discharge of untreated effluent into the said river by several industries situated near Mouje Digraj, Palus to Sangli area in District Sangli. Also, mentioned regarding the news about death of fishes and damage to bio-diversity on account of the said untreated effluent being discharged into the said river.

Hon'ble NGT directed vide order dated 24/08/2022 (copy of Hon'ble NGT order, dated 24/08/2022 is given at **Annexure-1**) and relevant order is reproduced as below:

"7. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-

- (i) One Representative from the Central Pollution Control Board (CPCB);*
- (ii) One Representative from the Department of Fisheries, State of Maharashtra;*
- (iii) One Representative of the Maharashtra State Pollution Control Board (MSPCB);*
- (iv) District Magistrate, District Sangli.*

12. The Committee is directed to visit the site and submit a factual and action taken report within four weeks. The Maharashtra State Pollution Control Board (MSPCB) will be the nodal agency for coordination and logistic support.

13. The report in the matter be filed by the Committee by e-mail at ngtpune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

2.0 Approach and methodology

In order to comply with the aforesaid Hon'ble NGT order, dated 24/08/2022; the Central Pollution Control Board (CPCB) vide email dated 05/09/2022 communicated the nominee details to the nodal agency i.e. MPCB and also requested to provide background information and other relevant information for reference & deliberation in the aforesaid matter. MPCB issued office order vide no. MPCB/SRO/NGT/OA-69/2022/220927-FTS-0191, dated 27/09/2022 regarding constitution of joint committee. Upon receipt of background information and nominee details from the nodal agency, the joint committee initially convened a meeting at District Collector Office, Sangli for way forward and compliance of Hon'ble NGT order. It was deliberated about various allegations mentioned in the original application (OA) w.r.t. industries operational in the area under reference, incidence of fish kill and industries operating along the bank of River Krishna especially sugar & distillery industries and their past compliance status w.r.t. prescribed discharge standards for effluent. Also, about reported incidences by MPCB if any; w.r.t. illegal discharge of effluent by sugar & distillery industries into River Krishna and discharge of untreated domestic wastewater from Sangli municipal corporation area into River Krishna through Sherin nalah.

As per the information provided by MPCB, there are nine industries are operational along the bank of River Krishna near Mouje Digraj, Palus to Sangli and list of industries are given below:

- i. M/s Hutatma Sahakari Dudh Utpadak Sangh Maryadit, A/P Walwa, Dist: Sangli
- ii. M/s Padmabhushan Krantiveer Dr. Naganathanna Nayakwadi Hutatma Kisan Ahir SSK Ltd., Naganathanna Nagar, Tal: Walwa, Dist: Sangli
- iii. M/s Padmabhushan Krantiveer Dr. Naganathanna Nayakwadi Hutatma Kisan Ahir SSK Ltd., (Sugar unit), Naganathanna Nagar, Tal: Walwa, Dist: Sangli
- iv. M/s Rajarambapu Patil Sahakari Dudh Sangh Ltd., Plot no. A-16 to 19, MIDC Islampur, Tal: Walwa, Dist: Sangli
- v. M/s Rajarambapu Patil SSK Ltd., (Sugar unit), Rajaramnagar Sakhrali, Tal: Walwa, Dist: Sangli
- vi. M/s Rajarambapu Patil SSK Ltd., (Forigen & Country Liquor), Rajaramnagar Sakhrali, Tal: Walwa, Dist: Sangli

- vii. M/s Rajarambapu Patil SSK Ltd., (Distillery unit), Rajaramnagar Sakhrali, Tal: Walwa, Dist: Sangli
- viii. M/s Yashwantrao Mohite Krishna SSK Ltd., (Distillery unit), A/P Shivnagar, Tal: Karad, Dist: Satara
- ix. M/s Yashwantrao Mohite Krishna SSK Ltd., (Sugar unit), A/P Shivnagar, Tal: Karad, Dist: Satara

The joint committee during its deliberation gathered from MPCB that most of the aforesaid industries are agro based and operational during particular season (i.e. November to April) except dairy industries. Moreover, the allegations made by the applicant in the OA and also mentioned in the Hon'ble NGT order is about discharge of effluent by sugar & distillery industries and also discharge of untreated domestic wastewater from Sangli Municipal Corporation into River Krishna. Hence, the joint committee after due deliberation and in order to address the issues & for compliance of the Hon'ble NGT order dated 24/08/2022 decided to carry-out inspection of sugar & distillery industries located in the area under reference and inspection of sherin nalah.

Accordingly, the joint committee carried-out reconnaissance survey of the area under reference i.e. Mouje Digraj, Palus to Sangli, Sherin nalah, location at River Krishna where incidence of fish kill was reported, inspection of various sugar & distillery industries located in the alleged area. Sugar & distillery industries were visited to assess their water/effluent management status w.r.t. to their CTO conditions. Also, water samples were collected from natural drains confluencing with River Krishna, domestic wastewater from sherin nalah confluencing with River Krishna and soil sampling, as per rational requirement. Water samples of River Krishna were also collected from 02 locations which were considered as probable impact locations. Water and wastewater samples collected during the visit were analyzed at MPCB laboratory at Chiplun. Soil sample collected during the visit was analysed at District Agricultural Office, Sangli. Google image depicting locations of industries is given below.



- 1 : Wastewater sampling at sherin nalah, Sangli
- 2 : Water sampling at confluencing point of Sherin nalah with Krishna River
- 3 : Water sampling at Amnapur bridge, Palus
- 4 : Lined spent wash storage lagoon of M/s Padmabhushan Krantiveer Dr. Naganathanna Nayakwadi Hutatma Kisan Ahir SSK Ltd., (Distillery unit)
- 5 : Cluster of old unlined spent wash storage lagoon of M/s Rajarambapu Patil SSK Ltd., (Distillery unit)
- 6 : Lined spent wash storage lagoon of M/s Yashwantrao Mohite Krishna SSK Ltd., (Distillery unit)

The following joint committee members were present during the inspection:

- i. Shri Nishchal C., Scientist 'D', CPCB, Regional Directorate, Pune
- ii. Ms. Amita Kolekar, Assistant Fishery Development Officer, Department of Fisheries, State of Maharashtra
- iii. Shri N.S. Awatade, Sub-Regional Officer, MPCB, Sangli
- iv. Shri Deepak Shinde, Dy. Collector, Sangli as representative of District Magistrate, Sangli

Also, Shri Rohidas Matkar, Field Officer-MPCB, Sangli was present during the joint committee inspection. Representatives of various industries were accompanied the joint committee during the inspection and provided background information about the industry and environmental management system.

As per the list of industries provided by MPCB, 02 industries viz. M/s Yashwantrao Mohite Krishna SSK Ltd., (Sugar & Distillery industries) and also course of River Krishna flowing through the area of these industries falls under the jurisdiction of Satara District and officials of MPCB accompanied the joint committee for the visit as per their jurisdiction. Accordingly, Shri L. S. Bhad, Sub-Regional Officer, MPCB, Satara present during the joint committee inspection at M/s Yashwantrao Mohite Krishna SSK Ltd., (Sugar & Distillery industries), Satara.

3.0 Observations and findings

This report is outcome containing factual and action taken report of the said joint committee based on the preliminary information gathered from MPCB, followed by inspection of various industries & alleged areas, analysis results of water, wastewater & soil samples, information submitted by various industries through MPCB and subsequent discussions of the joint committee. The observations & findings w.r.t. industry wise status of water/effluent management is as follows:

3.1 M/s Padmabhushan Krantiveer Dr. Naganathanna Nayakwadi Hutatma Kisan Ahir SSK Ltd., (Sugar unit), Naganathanna Nagar, Tal: Walwa, Dist: Sangli

M/s Padmabhushan Krantiveer Dr. Naganathanna Nayakwadi Hutatma Kisan Ahir SSK Ltd., (Sugar unit), is located at Plot no. 461/1+2A, 456, 460, Naganathanna Nagar, Tal: Walwa, Dist: Sangli. The consent to operate (CTO) of sugar industry was expired on 31/07/2022. As per the records of MPCB, the industry has applied for renewal of CTO and has obtained CTO, which is valid till 31/07/2023 (Copy of CTO dated 04/11/2022 is given at **Annexure-2** for kind reference). Also, the cane crushing capacity of the industry is 5,000 TCD. CTO issued for cane crushing capacity of 5,000 TCD with manufacturing of following products, depicted in the below Table.

S. no.	Product/by-product	Consented quantity, MT/month
1.	Sugar	23,000
2.	Molasses	7,000
3.	Press mud	7,000
4.	Bagasse	56,000

3.1.1 Water and effluent management

Main source of water for the industry is Krishna River and the industry has obtained permission from Executive Engineer Sangli Pathabandhare Vibhag Sangli for withdrawal of water. As per the records, the average daily consumption of fresh water is 880 m³/day and mainly used for process (cooling water & machinery cleaning water) @ 600 m³/day, utilities i.e. sugar industry boiler feed @ 200 m³/day, and domestic purpose @ 80 m³/day respectively.

The main sources of effluent generation from process are; mill house section, boiling house section (multiple effect evaporators), vacuum pans, centrifugal section, process condensate contaminated with concentrated juice, ancillary activities (rotary vacuum filter cleaning & gland leakages from pumps, pipelines etc.) and boiler blowdown streams. The management of process effluent & condensate and blowdown streams from utilities are briefed as follows:

- **Process effluent management:** Effluent generating from mill house section, centrifugal section & boiling house section is collected separately and channelized into ETP for treatment. The industry has provided ETP of reported designed capacity of 500 m³/day and the reported effluent generation from the process is about 450 m³/day (at full cane crushing capacity).

During last crushing season, the unit utilized average 750 m³/day of fresh water and as per flow meter record of 17/04/2022, the unit discharged average 450 m³/day from ETP for irrigation as per CTO conditions.

The various unit operations & processes of ETP are; Process effluent → V-Notch chamber → Bar screen chamber → Grit chamber → O&G skimmer → Equalization tank (lime addition) → Primary clarifier → Activated sludge process → Secondary clarifier (with RAS recycling) → Supernatant collection tank → Treated effluent discharge for irrigation as per CTO conditions.

Primary & secondary sludge from clarifiers → Sludge holding tank → Sludge drying beds → Dried sludge as soil conditioner.

- **Process condensate management:** As informed, excess condensate from multiple effect evaporators, pan evaporators are collected and cooled in cooling towers. After cooling, the entire cooled condensate is recycled to fulfil the cold-water requirement.
- As informed, domestic wastewater generation from the distillery unit is in the tune of 20 m³/day and as per CTO conditions, it is treated through septic tank followed soak pit. The treated domestic wastewater is being used for gardening as per CTO conditions.

3.1.2 Other observations

- As per the Form R.T. 8 (C) i.e. the final manufacturing report for the crushing season 2021-22 (Central Excise Rule 83) submitted to the Commissioner of Sugar, Pune; cane crushing for the season 2021-22 was started w.e.f. 28/10/2021 and end date of cane crushing was 18/04/2022 (total no. of days of operation is 173). Total cane crushed and production details during the aforesaid cane crushing season are depicted below.

S. no.	Particulars	Quantity, MT
1.	Cane crushed	6,14,322.585
2.	Sugar	72,480
3.	Press mud	21,142.865
4.	Molasses	25,089
5.	Bagasse	1,71,000.95

- The industry has provided 02 nos. of molasses storage tanks of 4,500 MT capacity each and having M-1 license (meant for production & captive use for distillery). As per the records submitted, it is observed that the industry has utilized total quantity of molasses generated during the last crushing season in their distillery unit located adjacent to the sugar unit.
- MPCB had carried out sampling of final treated effluent from ETP during the last crushing season (2021-22) during their routine inspections. The analysis results of the same are given in the below Table.

Table: Analysis results of treated effluent sample from ETP.

Parameters	Date of sampling & location				Prescribed standards as per CTO
	05/04/2021, ETP outlet	07/04/2021, ETP outlet	23/12/2021, ETP outlet	28/02/2022, ETP outlet	
pH	5.3	5.4	8	5.9	5.5-9.0
BOD	1650	3750	46	85	100
COD	3819	9584	143	237.2	250
SS	112	188	84	40	100
TDS	880	988	784	1607	2100
Chloride	144	330	53.93	28.49	600
Sulphates	248	202	35.6	10.74	1000
O&G	3.4	10.4	BDL	BDL	10

Note: Concentration of all parameters is expressed in mg/L, except pH.

3.1.3 Conclusions

- i. As on date of joint committee inspection, the CTO of industry was expired on 31/07/2022. As per the records of MPCB, the industry has applied for renewal of CTO and later obtained CTO, which is valid till 31/07/2023.
- ii. The industry was not in operation during the joint committee visit due to non-crushing season. It is gathered during discussion that industry will start its manufacturing activities from November, 2022 onwards with the onset of cane crushing season.
- iii. As per the Form R.T. 8 (C) i.e. the final manufacturing report for the crushing season 2021-22 (Central Excise Rule 83) submitted to the Commissioner of Sugar, Pune it is observed that cane crushing for the season 2021-22 was started w.e.f. 28/10/2021 and end date of cane crushing was 18/04/2022 (total no. of days of operation is 173). Total cane crushed during last crushing season is 6,14,322 MT. It is inferred that the industry has crushed cane within the consented capacity of 5,000 TCD (i.e. 3,625 < 5,000 TCD).
- iv. The industry in compliance to the Schedule-I (A) of CTO dated 04/11/2022 i.e. Terms & conditions for compliance of Water Pollution Control, has provided ETP of reported design capacity of 600 m³/day comprising of primary and secondary treatment system for treatment of process effluent.

- v. The industry in compliance to the Schedule-I (C) of CTO dated 04/11/2022 i.e. Terms & conditions for compliance of Water Pollution Control, has executed a bi-lateral agreement with farmers for discharge of treated effluent for irrigation on 150 acre agricultural land. Reportedly, the farmer's belonging to Walwa village are shareholders of the sugar unit. The industry has submitted the list of farmers with the copy of bilateral agreement to MPCB and the same was provided to the visiting team also. The treated effluent is also being utilised for irrigation on 50 acre own agricultural land. The industry has provided 15 days treated effluent storage tank of reported capacity of 7,500 m³ (lined tank) to take care during no demand for irrigation as per CREP condition mentioned in the CTO.
- vi. The industry has installed online continuous effluent monitoring system (OCEMS) at the final treated effluent conveyance pipeline/final treated effluent collection tank of ETP for monitoring of parameters viz. pH, TSS, COD, BOD & Flow in compliance to the CPCB directions vide dated B-29016/04/06/PCI-I, dated 05/02/2014 and as per 1st Revised Guidelines for Online Continuous Effluent Monitoring Systems, July, 2018 of CPCB. Also, OCEMS is connected to CPCB & MPCB servers.
- vii. It is observed from the analysis results of grab effluent sample collected by MPCB on 05/04/2021 & 07/04/2021 i.e. from the final outlet of ETP reveals that the concentration of BOD (1,650 & 3,750 > 100 mg/L), COD (3,819 & 9,584 > 250 mg/L) and SS (112 & 188 > 100 mg/L) are found be exceeding the MPCB prescribed discharge standards for irrigation. The concentration of BOD is exceeding 16.5 & 37.5 times than that of the MPCB prescribed discharge standards. The concentration of COD is exceeding 15.2 & 118 times than that of the MPCB prescribed discharge standards. The concentration of SS is exceeding 1.12 & 1.88 times than that of the MPCB prescribed discharge standards. It is inferred from the aforesaid analysis results that the industry is found grossly violating the MPCB prescribed discharge standards. Hence, it may be inferred that the industry is not operating various unit operations & processes of ETP in a systematic manner.

3.1.4 Recommendations

Based on the joint committee inspection, observations & findings w.r.t environmental management system installed for treatment of effluent and compliance status w.r.t. prescribed discharge standards; the industry may be directed through MPCB to:

- i. In view of the above gross non-compliances w.r.t. discharge of treated effluent exceeding the MPCB prescribed standards, show-cause direction may be issued by MPCB under the provisions of the Water (Prevention and Control of Pollution) Act 1974 and also directed to submit the time-bound action plan for implementing the following;
 - To carry-out adequacy assessment report of the existing ETP through a reputed Govt. institute/Govt. Engineering College and accordingly augment the ETP so as to achieve the MPCB prescribed discharge standards.
- ii. Provide tertiary treatment system in compliance to the Schedule-I (A) of CTO dated 04/11/2022 i.e. Terms & conditions for compliance of Water Pollution Control.

3.2 M/s Padmabhushan Krantiveer Dr. Naganathanna Nayakwadi Hutatma Kisan Ahir SSK Ltd., Naganathanna Nagar, Tal: Walwa, Dist: Sangli

M/s Padmabhushan Krantiveer Dr. Naganathanna Nayakwadi Hutatma Kisan Ahir SSK Ltd., is located at Plot no. 1012, Naganathanna Nagar, Tal: Walwa, Dist: Sangli. The consent to operate (CTO) of distillery industry was expired on 31/08/2022. As per the records of MPCB, the industry has applied for renewal of CTO and has obtained CTO, which is valid till 31/08/2025 (Copy of CTO dated 04/11/2022 is given at **Annexure-3** for kind reference). CTO issued for 30 KLPD molasses based distillery with manufacturing of following products, depicted in the below Table.

S. no.	Product/by-product	Consented quantity, KL/month
1.	Rectified spirit (Pure & Impure) or Extra Neutral Alcohol	900
2.	Ethanol	
3.	Fusel oil	01

3.2.1 Water and effluent management

Main source of water for the industry is Krishna River. As per the records, the average daily consumption of fresh water is 290 m³/day and mainly used for utilities i.e. distillery industry boiler feed. Similarly, the average daily consumption of treated condensate is 215 m³/day and mainly used for manufacturing process along with fresh water (molasses dilution & fermenter make-up) @ 290 m³/day, DM plant @ 70 m³/day respectively.

The main sources of effluent generation from process are; wash water used to clean the fermenters, spent wash & spent leese from distillation of fermented mash, ancillary activities and condensate from boiler & blowdown streams. The management of distillery effluent and condensate is briefed as follows:

- **Distillery effluent management:** Effluent generating from various process is collected separately and channelized into ETP for treatment. The industry has provided ETP comprising of Bio-digester followed by MEE and the reported effluent generation from process is about 240 m³/day.

The various unit operations & processes of ETP are; Process effluent → 5 day storage lined lagoon (1,200 m³) → Buffer tank (with lime addition) → Bio-digester (9,200 m³) → Treated effluent storage tank → MEE feed tank → MEE (5 stage) MEE concentrate @ 180 m³/day → Spent wash lined lagoon (5,400 m³ i.e. 30 days capacity) at bio-compost yard → Concentrated spent wash → Bio-composting on 5.5 acre lined platform as per CTO conditions.

Biogas generation from UASB is about 500 – 600 m³/hr, which is either used in captive co-gen boiler as a supplementary fuel and the excess biogas is flared in the flaring system. Sludge from primary storage lagoon (5 day capacity) & yeast sludge from fermenters → Used in bio-composting.

- **MEE condensate management:** MEE condensate from multiple effect evaporator is collected and after cooling & pH is maintained, reused for cooling tower make up around 250 m³/day. Also, cooled condensate is reused in molasses dilution & fermenter make-up, recirculation pump cooling & its accessories and utilities (cooling tower make-up).

- As informed, domestic wastewater generation from the distillery unit is in the tune of 20 m³/day and as per CTO conditions, it is treated through septic tank followed soak pit. The treated domestic wastewater is being used for gardening as per CTO conditions.

3.2.2 Other observations

- As per the excise statement submitted by the industry, distillery operations for the season 2021-22 was started w.e.f. 04/11/2021 and end date of distillery operation was 08/06/2022 (total no. of days of operation is 149). Total molasses utilised and rectified spirit produced during the aforesaid distillery season is molasses: & 26,668.45 KL rectified spirit: 7,020.54 KL.
- MPCB had carried out surveillance inspection during the last distillery season (2021-22) and carried-out sampling of illegal discharge from distillery into Hall nahal, which ultimately joins River Krishna and also collected ground water sample from the bore well near the leachate collection pit of bio-compost yard. The analysis result of the same is given in the below Table.

Table: Analysis results of treated effluent & bore well water sample from industry.

Parameters	Date of sampling & location	
	18/10/2020, Illegal discharge of effluent into Hall nahal	19/08/2021, Bore well water near leachate collection pit
pH	6.6	8.3
BOD	1200	--
COD	3520	25.6
SS	148	48
TDS	4452	902
Chloride	515	120.86
Sulphates	112	164.2
O&G	5.8	BDL

Note: Concentration of all parameters are expressed in mg/L, except pH

- The storage lagoon was observed almost fully filled (**Photograph-1**) with the spent wash contaminated water. Apparently, the industry has not completely utilized the spent wash generated during the last operational season of distillery. Also, not de-sulded existing lined storage lagoon and on account of heavy rains during monsoon season, the existing lined storage lagoon was

almost fully filled with previous season spent wash/spent wash contaminated water. The compost yard is fully concreted with leachate collection facility (**Photograph-2**) and it was also almost fully filled with leachate/ rain water contaminated with leachate.



Photograph-1: Lined spent wash storage lagoon almost filled with spent wash/rain water contaminated with spent wash.



Photograph-2: Lined leachate collection pit of bio-compost yard filled with leachate/rain water contaminated with leachate.

- MPCB had carried out sampling of water from nalahs during last distillery season (2021-22) during their routine inspections, which ultimately joins River Krishna. The analysis results of the same are given in the below Table.

Table: Analysis results of water sample collected from natural drains.

Parameters	Date of sampling & location			
	07/04/2021, Hall nalah	18/05/2021, Hall nalah	18/05/2021, Walwa nalah	18/05/2021, Nagthane nalah
pH	7.6	7.6	7.2	7.9
BOD	310	2.8	2.4	2.6
COD	914	30.8	25.2	26.8
SS	112	28	26	19
TDS	580	1459	250	931
Chloride	64	330.3	23.04	190.54
Sulphates	15	457.6	12.75	180.4
O&G	3	BDL	BDL	BDL

Note: Concentration of all parameters are expressed in mg/L, except pH.

3.2.3 Conclusions

- i. As on date of joint committee inspection, the CTO of industry was expired on 31/08/2022. As per the records of MPCB, the industry has applied for renewal of CTO and later obtained CTO, which is valid till 31/08/2025.
- ii. The industry was not in operation during the joint committee visit reportedly due to non-availability of molasses from sugar units. It is gathered during discussion that industry will start its manufacturing activities from November, 2022 onwards with the onset of cane crushing season and availability of molasses from sugar industry.
- iii. As per the excise statement submitted by the industry, distillery operations for the season 2021-22 was started w.e.f. 04/11/2021 and end date of distillery operation was 08/06/2022 (total no. of days of operation is 149). Total molasses utilised and rectified spirit produced during the aforesaid distillery season is molasses: & 26,668.45 KL rectified spirit: 7,020.54 KL. It is inferred that the industry has produced rectified spirit more than the consented capacity of 900 KL/month during last season (i.e. 983, 1094, 1029, 948, 960 > 900 KL/month), except November, 2021 April & June, 2022. Similarly, as per the records; the industry has produced total spent wash of 45843.817 m³, which is less than the consented capacity of 240 m³/day.
- iv. As per the record provided, the fresh water consumption during last season is 55005.0 m³ i.e. 285 m³/day. Total spent wash generation during the last season is 39994 m³, MEE feed is 39994 m³/day. Condensate generation is 22120 m³, concentrated spent wash generation is 17884 m³ and compost production is 17601.510 MT. The unit has produced bio-gas to the tune of 555418.0 Nm³ and reportedly the gas is used as fuel in the boiler.
- v. The industry in compliance to the Schedule-I (1) of CTO dated 04/11/2022 i.e. Terms & conditions for compliance of Water Pollution Control, has provided ETP of reported design capacity of 240 m³/day comprising of bio-digester followed by MEE for volume reduction and bio-composting on 5.5 acre concrete lined bio-compost yard to achieve zero liquid discharge. Biogas

generated from bio-digester is used as a supplementary fuel in co-gen boiler of sugar unit and excess biogas is flared in the flaring system. The concentrated spent wash (up to 40-45%) is utilized in preparation of bio-compost. MEE condensate after cooling & pH correction is reused in molasses dilution & fermenter make-up, recirculation pump cooling & its accessories and utilities (cooling tower make-up).

- vi. Further, the industry (distillery unit) has installed online flow meter at the spent wash conveyance pipeline to the 30 days lined spent wash storage lagoon and also installed PTZ camera at the 5.5 care bio-compost preparation yard. The aforesaid monitoring system is installed in compliance to the 1st Revised Guidelines for Online Continuous Effluent Monitoring Systems, July, 2018 of CPCB. Wherein, it is mentioned that the industries claiming Zero discharge and not discharging effluent outside the premises shall to install Camera and flow meter at the discharge point from the channel / drain provided for carrying the effluent within the industry. Also, OCEMS is connected to CPCB & MPCB servers.

- vii. Various natural drains viz. Hall nalah, Walwa nalah and Nagthane nalah are flowing near the industry, which finally converges with River Krishna. The aforesaid drains were having substantial flow with appearance of some muddy colour in it on the day of visit, probably due to heavy rains occurred in the area on previous days. No visible effluent discharge in the aforesaid drains were observed during the visit but it is gathered during interaction with some local people that Hall nalah carries industrial effluent on some occasion when the industries are in operation. Further, it is evident from the analysis results of MPCB that during 07/04/2021, water sample collected from Hall nalah was having concentration of BOD & COD in the tune of 310 & 914 mg/L respectively. Apparently, reveals that there might be discharges of effluent/overflow from spray pond/spent wash storage lagoon from the sugar/distillery industry. Further, based on the surveillance inspection carried-out by MPCB it was observed that the industry was illegally found discharging effluent into Hall nalah. The concentration of illegal discharge stream into Hall

nahal was found BOD & COD in the tune of 1,200 & 3,520 mg/L. Hence, it may be inferred that the industry might be engaged in regular illegal discharge of effluent into Hall nahal, which ultimately joins River Krishna.

- viii. Also, the team has collected grab sample from natural drain near lined spent wash storage lagoon, which joins Nagthane nahal and later confluences with River Krishna in view of assessing the chemical characteristics of the natural drain, particularly during non-operational period of the industry (sugar & distillery). Analysis results are given in the table below. Copy of analysis results is given at **Annexure-4** for kind reference.

Sampling location	Parameters						
	pH	TDS	BOD	COD	Chloride	Sulphate	TKN
Downstream of natural nahal	7.1	19081	180	506.4	3993.76	6456	39.2

Note: Concentration of all parameters are expressed in mg/L, except pH.

It is observed from the analysis results that though there is no visible effluent discharge in the aforesaid drain due to non-operational status of industry, the water sample collected from the Hall nahal was found having concentration of TDS: 19,081 mg/L, BOD: 180 mg/L, COD: 506.4 mg/L, Chloride: 3,993.76 mg/L, Sulphate: 6,456 mg/L and TKN: 39.2 mg/L respectively indicates overflow from the spent wash storage lagoon of the distillery unit located upstream side.

3.2.4 Recommendations

Based on the joint committee inspection, observations & findings w.r.t environmental management system installed for treatment of effluent and analysis results of water samples collected from various natural drains; the industry may be directed through MPCB to:

- i. Distillery operations shall not be permitted during the present season until the remaining spent wash contaminated water stored in the 30 days lined spent wash storage lagoon and leachate collection pit of bio-compost yard, are completely treated in the existing ETP of distillery i.e. through bio-digester followed by concentration in MEE. Resultant concentrated effluent stream shall be utilized in subsequent preparation of bio-compost along with press mud.

- ii. De-sludge the accumulated sludge from 30 days lined spent wash storage lagoon and the sludge shall be managed in existing sludge drying beds of ETP. The dried sludge may be proportionated with press mud for preparation of bio-compost, upon examining the feasibility through any reputed Govt. institute/Govt. Engineering College.
- iii. Ensure that concentrated spent wash generated shall be completely utilized in preparation of bio-compost during non-monsoon season i.e. within 270 days of total operational period. Further, at the end of each season accumulated sludge shall be removed and managed in existing sludge drying beds of ETP. Upon start of distillery season, the dried sludge may be may be proportionated with press mud for preparation of bio-compost.
- iv. MPCB needs to monitor the aforesaid natural drains regularly (preferably on fortnightly) when the distillery unit is in operation to assess the actual status during that period.

3.3 M/s Rajarambapu Patil SSK Ltd., (Sugar unit), Rajaramnagar Sakhrali, Tal: Walwa, Dist: Sangli

M/s Rajarambapu Patil SSK Ltd., (Sugar unit), is located at Plot no. 1,2,4,20-25,1152,1170-1176,1304-1328,1335, Rajaramnagar Sakharale Unit-1, Tal: Walwa, Dist: Sangli. The consent to operate (CTO) of sugar industry was expired on 31/07/2022 (Copy of CTO dated 20/10/2021 is given at **Annexure-5** for kind reference). As per the records of MPCB, the industry has applied for renewal of CTO vide dated 14/07/2022, which is pending before MPCB. Also, the cane crushing capacity of the industry is 7,000 TCD. CTO issued for cane crushing capacity of 7,000 TCD with manufacturing of following products, depicted in the below.

S. no.	Product/by-product	Consented quantity
1.	Sugar	27,500, MT/month
2.	Acetobactor	50, L/Month
3.	Electricity	28, MW
4.	Bagasse	57,084, MT/month
5.	Molasses	8143, MT/month
6.	Pressmud	7958, MT/month
7.	Acetobactor	50, L/Month
8.	Azotobacter	1000, L/Month

9.	Phosphate solubelizing bacteria	1000, L/Month
10.	Rhizobium	50, L/Month

3.3.1 Water and effluent management

Main source of water for the industry is Krishna River and the industry has obtained permission from MIDC for withdrawal of water. As per the records, the average daily consumption of fresh water is 797 m³/day and mainly used for process (cooling water & machinery cleaning water) @ 310 m³/day, utilities i.e. sugar industry boiler feed @ 240 m³/day, cooling tower make-up & ancillary activities @ 147 m³/day and domestic purpose @ 100 m³/day respectively.

The main sources of effluent generation from process are; mill house section, boiling house section (multiple effect evaporators), vacuum pans, centrifugal section, process condensate contaminated with concentrated juice, ancillary activities (rotary vacuum filter cleaning & gland leakages from pumps, pipelines etc.) and boiler blowdown streams. The management of process effluent & condensate and blowdown streams from utilities are briefed as follows:

- **Process effluent management:** Effluent generating from mill house section, centrifugal section & boiling house section is collected separately and channelized into ETP for treatment. The industry has provided ETP of reported designed capacity of 1,500 m³/day and the reported effluent generation from the process is about 560 m³/day (at full cane crushing capacity).

The various unit operations & processes of ETP are; Process effluent → Bar screen chamber → Grit chamber → O&G trap → V-Notch chamber → Equalization tank (lime addition) → Surge tank → Primary clarifier → Activated sludge process → Secondary clarifier (with RAS recycling) → Treated effluent collection tank → Treated effluent discharge for irrigation as per CTO conditions.

Primary & secondary sludge from clarifiers → Sludge holding tank → Sludge drying beds → Dried sludge as soil conditioner.

- **Process condensate management:** As informed, excess condensate from sugar industry process is collected separately and treated in Condensate treatment plant having capacity to treat 60 m³/hr – condensate polishing unit (CPU). The industry has provided separate CPU of reported designed capacity of 1,400 m³/day.

The various unit operations & processes of ETP (CPU) are; Excess condensate → Cooling tower → Equalization tank with diffused aeration & chemical dosing → Anaerobic treatment → Activated sludge process → Secondary clarifier → Filter feed tank → Multi grade filter → Activated carbon filter → Treated condensate collection tank → Treated condensate is reused different processes of sugar factory. Also, treated condensate is reused in utilities (cooling tower make-up in distillery). Excess treated condensate is channelized to fresh water main water storage tank for reuse in process (Sugar unit).

Secondary sludge from clarifiers of CPU distillery industry is handled in a common sludge drying bed of ETP of sugar industry.

3.3.2 Other observations

- As per the Form R.T. 8 (C) i.e. the final manufacturing report for the crushing season 2021-22 (Central Excise Rule 83) submitted to the Commissioner of Sugar, Pune; cane crushing for the season 2021-22 was started w.e.f. 03/11/2021 and end date of cane crushing was 09/04/2022 (total no. of days of operation is 157). Total cane crushed and production details during the aforesaid cane crushing season is depicted in the below Table.

S. no.	Particulars	Quantity, MT
1.	Cane crushed	10,59,500.84
2.	Sugar	1,24,050
3.	Press mud	41,541.3
4.	Molasses	29,505.7

- MPCB had carried out sampling of final treated effluent from ETP during the last crushing season (2021-22) during their routine inspections. The analysis results of the same are given in the below Table.

Table: Analysis results of treated effluent sample from ETP.

Parameters	Date of sampling & location					Prescribed standards as per CTO
	30/01/2021, ETP outlet	25/02/2021, ETP outlet	12/01/2022, ETP outlet	28/02/2022, ETP outlet	11/04/2022, ETP outlet	
pH	6.5	8.1	6.8	6.9	7.4	5.5-9.0
BOD	2200	250	56	265	185	100
COD	9572	668	179.2	561.2	443.2	250
SS	90	68	84	112	144	100
TDS	1093	369	864	864	1245	2100
Chloride	6	31	99.97	30.59	31.74	600
Sulphates	61	30	75.18	27.21	75.68	1000
O&G	8	BDL	BDL	BDL	BDL	10

Note: Concentration of all parameters are expressed in mg/L, except pH.

3.3.3 Conclusions

- i. The CTO of industry was expired on 31/07/2022. As per the records of MPCB, the industry has applied for renewal of CTO, which is pending before MPCB. MPCB should ensure that the industry do not start cane crushing activities without the valid CTO.
- ii. The industry was not in operation during the joint committee visit due to non-crushing season. It is gathered during discussion that industry will start its manufacturing activities from November, 2022 onwards with the onset of cane crushing season.
- iii. As per the Form R.T. 8 (C) i.e. the final manufacturing report for the crushing season 2021-22 (Central Excise Rule 83) submitted to the Commissioner of Sugar, Pune it is observed that cane crushing for the season 2021-22 was started w.e.f. 28/10/2021 and end date of cane crushing was 18/04/2022 (total no. of days of operation is 173). Total cane crushed during last crushing season is 10,59,500.84 MT. It is inferred that the industry has crushed cane within the consented capacity of 7,000 TCD (i.e. 6,844 < 7,000 TCD).
- iv. The industry in compliance to the Schedule-I (A) of CTO dated 20/10/2021 i.e. Terms & conditions for compliance of Water Pollution Control, has provided ETP of reported design capacity of 1,500 m³/day comprising of primary and secondary treatment system for treatment of process effluent.

- v. The industry in compliance to the Schedule-I (C) of CTO dated 20/10/2021 i.e. Terms & conditions for compliance of Water Pollution Control, has executed a bi-lateral agreement with farmers for discharge of treated effluent for irrigation on 41 acre agricultural land. The treated effluent is also being utilised for gardening of plants/trees within the industry premises. The industry has not provided 15 days treated effluent storage tank to take care during no demand for irrigation as per CREP condition mentioned in the CTO.
- vi. The industry has installed online continuous effluent monitoring system (OCEMS) at the final treated effluent conveyance pipeline/final treated effluent collection tank of ETP for monitoring of parameters viz. pH, TSS, COD, BOD & Flow in compliance to the CPCB directions vide dated B-29016/04/06/PCI-I, dated 05/02/2014 and as per 1st Revised Guidelines for Online Continuous Effluent Monitoring Systems, July, 2018 of CPCB. Also, OCEMS is connected to CPCB & MPCB servers.
- vii. It is observed from the analysis results of grab effluent sample collected by MPCB on 30/01/2021, 25/02/2021, 28/02/2022 & 11/04/2022 i.e. from the final outlet of ETP reveals that the concentration of BOD (2,200, 250, 265 & 185 > 100 mg/L), COD (9,572, 668, 561 & 443 > 250 mg/L) and SS (112 & 144 > 100 mg/L) are found be exceeding the MPCB prescribed discharge standards for irrigation. The concentration of BOD is exceeding 22, 2.5, 2.65 & 1.85 times than that of the MPCB prescribed discharge standards The concentration of COD is exceeding 38.28, 2.62, 2.24 & 1.77 times than that of the MPCB prescribed discharge standards. The concentration of SS is exceeding 1.12 & 1.44 times than that of the MPCB prescribed discharge standards. It is inferred from the aforesaid analysis results that the industry is found grossly violating the MPCB prescribed discharge standards. Hence, it may be inferred that the industry is not operating various unit operations & processes of ETP in a systematic manner.

3.3.4 Recommendations

Based on the joint committee inspection, observations & findings w.r.t environmental management system installed for treatment of effluent and compliance status w.r.t. prescribed discharge standards; the industry may be directed through MPCB to:

- i. In view of the above gross non-compliances w.r.t. discharge of treated effluent exceeding the MPCB prescribed standards, show-cause directions may be issued by MPCB under the provisions of the Water (Prevention and Control of Pollution) Act 1974 and also directed to submit the time-bound action plan for implementing the following;
 - To carry-out adequacy assessment report of the existing ETP through a reputed Govt. institute/Govt. Engineering College and accordingly augment the ETP so as to achieve the MPCB prescribed discharge standards.
- ii. Provide tertiary treatment system in compliance to the Schedule-I (A) of CTO dated 20/10/2021 i.e. Terms & conditions for compliance of Water Pollution Control.
- iii. Provide 15 days treated effluent storage tank (lined tank) to take care during no demand for irrigation as per CREP condition mentioned in the CTO i.e. in compliance to the Schedule-I (G) of CTO dated 20/10/2021 i.e. Terms & conditions for compliance of Water Pollution Control.

3.4 M/s Rajarambapu Patil SSK Ltd., (Distillery unit), Rajaramnagar Sakhrali, Tal: Walwa, Dist: Sangli

M/s Rajarambapu Patil SSK Ltd., (Distillery unit), is located at Plot no. 1172 (a), 190 to 212, Rajaramnagar, Tal: Walwa, Dist: Sangli. The consent to operate (CTO) of distillery industry is valid till 31/08/2023 (Copy of CTO dated 11/10/2021 is given at **Annexure-6** for kind reference). CTO issued for 75 KLPD molasses based distillery with manufacturing of following products, depicted in the below Table.

S. no.	Product/by-product	Consented quantity, KL/month
1.	Rectified spirit or Ethanol/ Extra Neutral Alcohol	2250
2.	Fusel oil	37

3.4.1 Water and effluent management

Main source of water for the industry is Krishna River. As per the records, the average daily consumption of fresh water is 760 m³/day and mainly used for utilities i.e. distillery industry boiler feed. Similarly, the average daily consumption of treated condensate from sugar unit is 140 m³/day and mainly used for manufacturing process (molasses dilution & fermenter make-up) @ 550 m³/day, DM plant @ 150 m³/day respectively and ancillary activities @ 200 m³/day respectively.

The main sources of effluent generation from process are; wash water used to clean the fermenters, spent wash & spent leese from distillation of fermented mash and ancillary activities. The management of distillery effluent is briefed as follows:

- **Distillery effluent management:** Effluent generating from various process is collected separately and channelized into ETP for treatment. The industry has provided ETP comprising of Bio-digester followed by MEE and the reported effluent generation from process is about 1,200 m³/day.

The various unit operations & processes of ETP are; Process effluent → 5 day storage lined lagoon (1,200 m³) → Bio-digester, 02 nos. (10,300 m³) → Treated effluent storage tank → MEE feed tank → MEE (5 stage) MEE concentrate @ 180 m³/day → Spent wash lined lagoon (5,400 m³ i.e. 30 days capacity) at bio-compost yard → Concentrated spent wash → Bio-composting on 5.5 acre brick lined (tar topping) platform as per CTO conditions.

Biogas generation from UASB is about 800 – 1,000 m³/hr, which is either used in captive co-gen boiler as a supplementary fuel and the excess biogas is flared in the flaring system. Sludge from primary storage lagoon (5 day capacity) & yeast sludge from fermenters → Used in bio-composting.

- **MEE condensate management:** MEE condensate from multiple effect evaporator is collected and treated in CPU of sugar industry ETP.
- As informed, domestic wastewater generation from the distillery unit is in the tune of 8 m³/day and as per CTO conditions, it is treated through septic tank

followed soak pit. The treated domestic wastewater is being used for gardening as per CTO conditions.

3.4.2 Other observations

- As per the excise statement submitted by the industry, distillery operations for the season 2021-22 was started w.e.f. 25/09/2021 and end date of distillery operation was 10/06/2022 (total no. of days of operation is 258). Total molasses utilised and rectified spirit produced during the aforesaid distillery season is molasses: 97,58,945 L & sugar syrup: 73,98,048 L and rectified spirit from molasses: 84,31,840 L & sugar syrup ethanol: 70,99,929 L respectively.
- Industry has got environmental clearance for commissioning of incineration boiler with MEE to achieve ZLD. Erection work is in progress (Capacity 32 MT/hr). Also, the industry has proposed to commission separate CPU for treatment of MEE condensate as per CTO conditions.
- MPCB had carried out surveillance inspection during the last distillery season (2021-22) and carried-out ground water sampling from bore wells near the leachate collection pit of bio-compost yard and also collected spent wash contaminated water from unlined storage lagoon. The analysis results of the same are given in the below Table.

Table: Analysis results of bore well water sample and spent wash contaminated water

Parameters	Date of sampling & location			
	08/07/2021, Bore well water near bio-compost yard	19/08/2021, Bore well water near bio-compost yard	28/02/2022, Water from piezometric well near bio-compost yard	28/02/2022, Spent wash contaminated water from unlined lagoon
pH	6.6	7.8	8.1	8.6
BOD	--	--	10	900
COD	20	24.4	33.6	2184
SS	27	44	16	124
TDS	2224	1428	143	12303
Chloride	297.41	271.92	17.04	3918.78
Sulphates	331.98	643.2	12.1	907
O&G	--	BDL	BDL	6.5

Note: Concentration of all parameters are expressed in mg/L, except pH.

- The industry has provided about 6 unlined spent wash storage lagoons (clusters) near the existing bio-compost yard. All these unlined storage lagoons were found almost fully filled with spent wash contaminated water. Details of aforesaid cluster of unlined spent wash storage lagoons are marked along with app. area measured through Google Earth Software are depicted in the Google imagery-1 for kind reference. Details of unlined spent wash storage lagoons along with coordinates and area of each clusters are depicted in the below Table for kind reference. Also, photographs (1 to 7) depicting the present status of bio-compost yard, unlined spent wash storage lagoon and cluster of old unlined spent wash storage lagoons filled with spent wash contaminated water are given below for kind reference.



Google imagery-1, depicting cluster of old unlined spent wash storage lagoons and bio compost yard of distillery unit.

Table: Details of unlined spent wash storage lagoons along with coordinates and area of each clusters

Pin no. as per Google image-1	Identity	Coordinates		Area in m ²
		Latitude	Longitude	
1.	Cluster of old unlined spent wash storage lagoons filled with spent wash contaminated water	17° 03' 24.1" N	74° 18' 42.3" E	18,788
2.	Old bio-compost yard (not scrapped & levelled) filled with spent wash/leachate contaminated water	17° 3' 24.2" N	74° 18' 44.8" E	72,838
3.	Existing bio-compost yard	17° 3' 40.3" N	74° 18' 45.6" E	55,332
4.	Old unlined spent wash storage lagoons (not scrapped & levelled) filled with spent wash/leachate contaminated water)	17° 3' 45" N	74° 18' 43" E	33,558
5.	Cluster of old unlined spent wash storage lagoons (not scrapped & levelled) filled with spent wash/leachate contaminated water	17° 3' 42" N	74° 18' 51" E	1,01,729
6.	Cluster of old unlined spent wash storage lagoons (not scrapped & levelled) filled with spent wash/leachate contaminated water	17° 3' 37.2" N	74° 18' 50.3" E	1,29,735
7.	Old unlined spent wash storage lagoons (not scrapped & levelled) filled with spent wash/leachate contaminated water	17° 3' 31" N	74° 18' 58" E	44,779



Photograph-1: Existing bio-compost yard found filled with spent wash contaminated water/leachate.



Photograph-2: Natural drain with traces of overflow from the Cluster of old unlined spent wash storage lagoons.



Photograph-3: Cluster of old unlined spent wash storage lagoons (not scrapped & levelled) filled with spent wash/spent wash contaminated water.



Photograph-4: Old unlined spent wash storage lagoons (not scrapped & levelled) filled with spent wash.



Photograph-5: Existing 30 days lined spent wash storage lagoon, almost filled with spent wash/spent wash contaminated water.



Photograph-6: Old unlined spent wash storage lagoons (not scrapped & levelled) filled with spent wash/ spent wash contaminated water.



Photograph-7: Old unlined spent wash storage lagoons (not scrapped & levelled) filled with spent wash/ spent wash contaminated water.

- The joint committee observed that a small natural drain is passing adjacent to the existing cluster of old unlined spent wash storage lagoons, which confluences with bigger natural drain i.e. Hall nalah and ultimately confluences with River Krishna. The confluencing point at River Krishna is located at about 8 Km from the aforesaid cluster of old unlined spent wash storage lagoons.
- Integrated samples of accumulated water (mixture of grab samples collected from different points simultaneously) collected from the cluster of old unlined spent wash storage lagoons (spent wash contaminated water) and from cluster of old unlined spent wash storage lagoons (raw spent wash). Also, water sample was collected from the small natural drain passing adjacent to the cluster of old unlined spent wash storage lagoons in view of assessing the chemical characteristics of the natural drain, particularly during non-operational period of the distillery unit. Copy of analysis results is given at **Annexure-7** for kind reference. Analysis results are given in the below Table.

Table: Analysis results of spent wash contaminated water, spent wash and natural drain

Parameters	Date of sampling & location		
	30/09/2022, Spent wash contaminated water from cluster of old unlined spent wash storage lagoons	30/09/2022, Spent wash from cluster of old unlined spent wash storage lagoons	30/09/2022, Natural drain adjacent to the cluster of old unlined spent wash storage lagoons
pH	8.7	6.3	8.2
Conductivity	30530	69730	5372
TDS	28650	65690	3897
BOD	4200	30000	80
Chloride	9866.94	13695.75	1003.19
COD	16096	118720	217.6
Phosphate	23.5	32.4	1.2
Sulphate	991	8480	175.26
TKN	357	3066	70
Potassium	2814.8	2006	217.63

Note: Concentration of all parameters is expressed in mg/L, except pH & Conductivity. Conductivity is expressed in $\mu\text{S/cm}$.

- Integrated samples of soil (mixture of grab samples collected from different points simultaneously) collected at the depth of 10 cm near the cluster of old

unlined spent wash storage lagoons and analysed at District Soil Survey & Soil Testing Lab, Sangli (Agriculture Department, Govt. of Maharashtra), for various physicochemical parameters viz. criteria parameters viz. pH, Salinity, Organic Carbon, Phosphorous, Potassium, Nitrogen. Copy of analysis results is given at **Annexure-8** for kind reference. The analysis results of aforesaid soil sample collected near the cluster of old unlined spent wash storage lagoons is depicted in below Table.

Table: Analysis results of soil quality near cluster of old unlined spent wash storage lagoons

S. no.	Parameters	Results	Remarks
1.	pH	8.17	Medium alkaline
2.	Salinity	18.74 μ s/m	0-1, harmful
3.	Organic carbon	1.85%	0.4 – 0.6, very high
4.	Phosphorous	194.93 Kg/ha	14-21, very high
5.	Potassium	6,418 Kg/ha	150-200, very high
6.	Nitrogen	351.23 Kg/ha	280-420, medium

3.4.3 Conclusions

- i. The CTO of industry is valid till 31/08/2023.
- ii. The industry was not in operation during the joint committee visit reportedly due to non-availability of molasses from sugar units. It is gathered during discussion that industry will start its manufacturing activities from November, 2022 onwards with the onset of cane crushing season and availability of molasses from sugar industry.
- iii. As per the excise statement submitted by the industry, distillery operations for the season 2021-22 was started w.e.f. 25/09/2021 and end date of distillery operation was 10/06/2022 (total no. of days of operation is 258). Total molasses utilised and rectified spirit produced during the aforesaid distillery season is molasses: 97,58,945 L & sugar syrup: 73,98,048 L and rectified spirit from molasses: 84,31,840 L & sugar syrup ethanol: 70,99,929 L respectively. It is inferred that the industry has produced rectified spirit within

the consented capacity of 75 KLPD during last season (i.e. $60.19 < 75$ KLPD). Similarly, as per the records; the industry has produced total spent wash of $1,36,760 \text{ m}^3$, which is less than the consented capacity of $640 \text{ m}^3/\text{day}$.

- iv. Total fresh water consumption during last season is $2,00,143 \text{ m}^3$ i.e. $761.0 \text{ m}^3/\text{day}$. Total spent wash generation during the last season is $1,36,760 \text{ m}^3$, MEE feed is $1,36,760 \text{ m}^3/\text{day}$. Condensate generation is $67,328 \text{ m}^3$, concentrated spent wash generation is $69,432 \text{ m}^3$ and compost production is $29,700 \text{ MT}$. The unit has produced bio-gas to the tune of $4,72,009 \text{ Nm}^3$ and reportedly the gas is used as fuel in the boiler.
- v. The industry in compliance to the Schedule-I (1 A) of CTO dated 10/10/2021 i.e. Terms & conditions for compliance of Water Pollution Control, has provided ETP of reported design capacity of $1,200 \text{ m}^3/\text{day}$ comprising of bio-digester followed by MEE for volume reduction and bio-composting on 13 acre brick lined bio-compost yard to achieve zero liquid discharge. Biogas generated from bio-digester is used as a supplementary fuel in co-gen boiler of sugar unit and excess biogas is flared in the flaring system. The concentrated spent wash (up to 40-45%) is utilized in preparation of bio-compost. MEE condensate is collected and treated in CPU of sugar industry ETP and is reused in molasses dilution & fermenter make-up, recirculation pump cooling & its accessories and utilities (cooling tower make-up).
- vi. The industry in compliance to the Schedule-I (1 B) of CTO dated 10/10/2021 i.e. Terms & conditions for compliance of Water Pollution Control, has not provided CPU for reuse/recycle of treated effluent.
- vii. Further, the industry (distillery unit) has installed online flow meter at the spent wash conveyance pipeline to the 30 days lined spent wash storage lagoon and also installed PTZ camera at the 13 care bio-compost preparation yard. The aforesaid monitoring system is installed in compliance to the 1st Revised Guidelines for Online Continuous Effluent Monitoring Systems, July, 2018 of CPCB. Wherein, it is mentioned that the industries claiming Zero discharge and not discharging effluent outside the premises shall to install Camera and

flow meter at the discharge point from the channel / drain provided for carrying the effluent within the industry. Also, OCEMS is connected to CPCB & MPCB servers.

- viii. MPCB had carried out surveillance inspection during the last distillery season (2021-22) and collected spent wash contaminated water from unlined storage lagoons. Analysis results of the same reveals that the spent wash contaminated water is having concentration of BOD: 900 mg/L, COD: 2,184 mg/L.
- ix. Integrated samples of accumulated water (mixture of grab samples collected from different points simultaneously) collected from the cluster of old unlined spent wash storage lagoons (spent wash contaminated water) and from cluster of old unlined spent wash storage lagoons (raw spent wash). Also, water sample was collected from the small natural drain passing adjacent to the cluster of old unlined spent wash storage lagoons in view of assessing the chemical characteristics of the natural drain, particularly during non-operational period of the distillery unit. The aforesaid natural drain was having substantial flow with appearance of some muddy colour in it on the day of visit, probably due to heavy rains occurred in the area on previous days. No visible effluent discharge in the aforesaid drain was observed during the visit but it is gathered during interaction with some local people that aforesaid nalah carries industrial effluent on some occasion when the industries are in operation.

It is observed from the analysis results of spent wash contaminated water from cluster of old unlined spent wash storage lagoons were found having concentration of pH: 8.7, Conductivity: 30,530 μ S/cm, TDS: 28,650 mg/L, BOD: 4,200 mg/L, Chloride: 9,866.94 mg/L, COD: 16,096 mg/L, Phosphate: 23.5 mg/L, Sulphate: 991 mg/L, TKN: 357 mg/L and Potassium: 2,814.8 mg/L respectively, which indicates substantial overflow from the cluster of old unlined spent wash storage lagoons of the distillery unit/resultant contamination of accumulated water due to sludge accumulated in the cluster of old unlined spent wash storage lagoons.

It is observed from the analysis results of spent wash from cluster of old unlined spent wash storage lagoons were found having concentration of pH: 6.3, Conductivity: 69,730 μ S/cm, TDS: 65,690 mg/L, BOD: 30,000 mg/L, Chloride: 13,695.75 mg/L, COD: 1,18,720 mg/L, Phosphate: 32.4 mg/L, Sulphate: 8,480 mg/L, TKN: 3,066 mg/L and Potassium: 2,006 mg/L respectively, which indicates the industry has stored raw spent wash in the aforesaid lagoons and may be didn't utilize spent wash completely for bio-composting during the last operating season.

It is observed from the analysis results that though there is no visible effluent discharge in the aforesaid natural drain due to non-operational status of industry, the water sample collected from the aforesaid nalah was found having concentration of TDS: 3,897 mg/L, BOD: 80 mg/L, COD: 217.6 mg/L, Chloride: 1,003.19 mg/L, and TKN: 70 mg/L respectively, which indicates overflow from the cluster of old unlined spent wash storage lagoons of the distillery unit.

- x. Analysis results of the integrated samples of soil (mixture of grab samples collected from different points simultaneously) collected at the depth of 10 cm near the cluster of old unlined spent wash storage lagoons reveals that soil sample is having concentration of pH, Salinity, Organic Carbon, Phosphorous, and Potassium.

3.4.4 Recommendations

Based on the joint committee inspection, observations & findings w.r.t environmental management system installed for treatment of effluent and analysis results of water sample collected from natural drain and analysis results of spent wash contaminated water; the industry may be directed through MPCB to:

- i. Distillery operations shall not be permitted during the present season until the remaining spent wash contaminated water stored old unlined spent wash storage lagoons and cluster of old unlined spent wash storage lagoons, are completely treated in the existing ETP of distillery i.e. through bio-digester followed by concentration in MEE. Resultant concentrated effluent shall be utilized in subsequent preparation of bio-compost along with press mud.

- ii. De-sludge the accumulated sludge from the old unlined spent wash storage lagoon and the sludge shall be managed in existing sludge drying beds of ETP. The dried sludge may be proportionated with press mud for preparation of bio-compost, upon examining the feasibility through any reputed Govt. institute/Govt. Engineering College.
- iii. Ensure that concentrated spent wash generated shall be completely utilized in preparation of bio-compost during non-monsoon season i.e. within 270 days of total operational period. Further, at the end of each season accumulated sludge shall be removed and managed in existing sludge drying beds of ETP. Upon start of distillery season, the dried sludge may be may be proportionated with press mud for preparation of bio-compost.
- iv. Immediately submit a time bound action plan to scrap and level all the cluster of old unlined spent wash storage lagoons (area of each cluster of old unlined spent wash storage lagoons is given at Table of section 3.5.2, as above). Such activities shall be completed within the present season.
- v. Provide CPU for reuse/recycle of treated effluent in compliance to the Schedule-I (1 B) of CTO dated 10/10/2021 i.e. Terms & conditions for compliance of Water Pollution Control.
- vi. Spent wash contaminated water from cluster of old unlined spent wash storage lagoons were found having concentration of pH: 8.7, Conductivity: 30,530 μ S/cm, TDS: 28,650 mg/L, BOD: 4,200 mg/L, Chloride: 9,866.94 mg/L, COD: 16,096 mg/L, Phosphate: 23.5 mg/L, Sulphate: 991 mg/L, TKN: 357 mg/L and Potassium: 2,814.8 mg/L respectively. Similarly, spent wash from cluster of old unlined spent wash storage lagoons were found having concentration of pH: 6.3, Conductivity: 69,730 μ S/cm, TDS: 65,690 mg/L, BOD: 30,000 mg/L, Chloride: 13,695.75 mg/L, COD: 1,18,720 mg/L, Phosphate: 32.4 mg/L, Sulphate: 8,480 mg/L, TKN: 3,066 mg/L and Potassium: 2,006 mg/L respectively. About 4,01,427 sq.m (about 99 acres) of land within the industry premises was found filled with raw/partially treated spent wash/spent wash contaminated water. Soil samples taken from 10 cm

depth near the cluster of old unlined spent wash storage lagoons have higher concentration of pH, salinity, organic carbon, phosphorous and potassium.

No study has been conducted to assess impact on soil and ground water due to high concentration as (vi) above and remedial measures required thereof;

- vii. There is immediate need of carrying-out detailed studies and take time-bound action plan to contain further impact, if any. The joint committee, therefore, recommends the following as immediate measures:

A detailed study shall be conducted through reputed institutes like College of Engineering, Pune/ Mahatma Phule Krishi Vidyapeeth, Pune/major Govt. Engineering Colleges to prepare Detailed Project Report (DPR) which may include:

- (a) Delineation of impacted area due to disposal of spent wash;
- (b) Detailed soil and ground water characteristics analysis/investigation with assessment of soil and ground water qualities in the aforesaid affected areas and depth levels to which the same are affected;
- (c) Scrapping and reclaiming of all unlined spent wash storage lagoons (solar evaporation pits) should be remediated.
- (d) In case remediation is required, details of required remediation treatment such as in-situ treatment (bio-remediation/phyto-remediation/air purging/etc.) or off-site treatment (soil excavation and management of excavated soil) along with engineering details & time period and cost thereof with expected target quality/goals in terms of various parameters of concern.

3.5 M/s Yashwantrao Mohite Krishna SSK Ltd., (Sugar unit), A/P Shivnagar, Tal: Karad, Dist: Sangli

M/s Yashwantrao Mohite Krishna SSK Ltd., (Sugar unit), is located Plot no. 500, A/P Shivnagar, Rethare (BK), Tal: Karad, Dist: Satara. The consent to operate (CTO) of sugar industry was expired on 31/07/2022 (Copy of CTO dated 27/12/2021 is given at **Annexure-9** for kind reference). As per the records of MPCB, the industry has

applied for renewal of CTO vide dated 25/06/2022, which is pending before MPCB. Also, the cane crushing capacity of the industry is 7,500 TCD. CTO issued for cane crushing capacity of 7,500 TCD with manufacturing of following products, depicted in the below Table.

S. no.	Product/by-product	Consented quantity, MT/month
1.	Sugar	27,000
2.	Molasses	11,250
3.	Press mud	10,000
4.	Bagasse	80,000
5.	Electricity	16 MW

3.5.1 Water and effluent management

Main source of water for the industry is Krishna River and the industry has obtained permission from Irrigation Department for withdrawal of water. As per the records, the average daily consumption of fresh water is 4,037 m³/day and mainly used for process (cooling water & machinery cleaning water) @ 1,250 m³/day, utilities i.e. sugar industry boiler feed @ 2,694 m³/day, cooling tower make-up & ancillary activities @ 78 m³/day and domestic purpose @ 15 m³/day respectively.

The main sources of effluent generation from process are; mill house section, boiling house section (multiple effect evaporators), vacuum pans, centrifugal section, process condensate contaminated with concentrated juice, ancillary activities (rotary vacuum filter cleaning & gland leakages from pumps, pipelines etc.) and boiler blowdown streams. The management of process effluent & condensate streams are briefed as follows:

- **Process effluent management:** Effluent generating from mill house section, centrifugal section & boiling house section is collected separately and channelized into ETP for treatment. The industry has provided ETP of reported designed capacity of 2,000 m³/day and the reported effluent generation from the process is about 750 m³/day (at full cane crushing capacity).

During last crushing season, the unit utilized average 4,037 m³/day of fresh water and as per flow meter record of 05/03/2022 the unit discharged average 710 m³/day from ETP for irrigation as per CTO conditions.

The various unit operations & processes of ETP are; Process effluent → V-Notch chamber → Bar screen chamber → Grit chamber → O&G skimmer → Equalization tank (lime addition) → Primary clarifier → Anaerobic treatment → Secondary clarifier (with RAS recycling) → Supernatant collection tank → Pressure sand filter → Activated carbon filter → Treated effluent discharge for irrigation as per CTO conditions.

Primary & secondary sludge from clarifiers → Sludge holding tank → Sludge drying beds → Dried sludge as soil conditioner.

- **Process condensate management:** As informed, excess condensate from multiple effect evaporators & pan evaporators are collected separately and the various unit operations & processes of are; Excess condensate → Two stage cooling tower → Treated condensate collection tank by enzymatic reactions → Treated condensate is reused in recirculation pump cooling & its accessories and spray pond make-up. Also, treated condensate is reused in utilities (cooling tower make-up) after treatment through Excess treated condensate is channelized to freshwater reservoir for reuse in process (sugar & distillery unit).
- As informed, domestic wastewater generation from the distillery unit is in the tune of 84 m³/day and as per CTO conditions, it is treated through septic tank followed soak pit. The treated domestic wastewater is being used for gardening as per CTO conditions.

3.5.2 Other observations

- As per the Form R.T. 8 (C) i.e. the final manufacturing report for the crushing season 2021-22 (Central Excise Rule 83) submitted to the Commissioner of Sugar, Pune; cane crushing for the season 2021-22 was started w.e.f. 27/10/2021 and end date of cane crushing was 30/04/2022 (total no. of days of operation is 186). Total cane crushed and production details during the aforesaid cane crushing season is depicted in the below Table.

S. no.	Particulars	Quantity, MT
1.	Cane crushed	13,38,750
2.	Sugar	1,48,900
3.	Molasses	67,520
4.	Bagasse	3,63,812.4

- MPCB had carried out sampling of final treated effluent from ETP and also sampling of natural drains during the last crushing season (2021-22) during their routine inspections. The analysis results of the same is given in the below Table.

Table: Analysis results of effluent sample from ETP and natural drains

Parameters	Date of sampling & location				
	07/01/2020, Bypass from ETP	07/01/2020, Natural drain near ETP	03/02/2021, Bypass from ETP	03/02/2021, Natural drain (Kole odha)	03/02/2021, Kole sugar farm
pH	4.4	6.9	3.8	4	4.2
BOD	210	120	2000	10,000	1,200
COD	768	360	7616	39,630	4,532
SS	83	58	102	181	93
TDS	858	2400	1635	9,509	845
Chloride	97	380	152	2,050	68
Sulphates	40	187	343	2,311	72
O&G	3.2	BDL	BDL	BDL	BDL

Note: Concentration of all parameters are expressed in mg/L, except pH.

3.5.3 Conclusions

- The CTO of industry was expired on 31/07/2022. As per the records of MPCB, the industry has applied for renewal of CTO, which is pending before MPCB. MPCB should ensure that the industry do not start cane crushing activities without the valid CTO.
- The industry was not in operation during the joint committee visit due to non-crushing season. It is gathered during discussion that industry will start its manufacturing activities from November, 2022 onwards with the onset of cane crushing season.
- As per the Form R.T. 8 (C) i.e. the final manufacturing report for the crushing season 2021-22 (Central Excise Rule 83) submitted to the Commissioner of Sugar, Pune; cane crushing for the season 2021-22 was started w.e.f.

27/10/2021 and end date of cane crushing was 30/04/2022 (total no. of days of operation is 186). Total cane crushed during last crushing season is 13,38,750 MT. It is inferred that the industry has crushed cane within the consented capacity of 7,500 TCD (i.e. 7,198 < 7,500 TCD).

- iv. The industry in compliance to the Schedule-I (A) of CTO dated 27/12/2021 i.e. Terms & conditions for compliance of Water Pollution Control, has provided ETP of reported design capacity of 2,000 m³/day comprising of primary and secondary and tertiary treatment system for treatment of process effluent.
- v. The industry in compliance to the Schedule-I (D) of CTO dated 27/12/2021 i.e. Terms & conditions for compliance of Water Pollution Control, has executed a bi-lateral agreement with farmers for discharge of treated effluent for irrigation on 150 acre of own agricultural land & shareholders land and 56 acres of nearby agricultural land. Reportedly, the farmers belonging to Rethare Bk, Kilemachidragadh, Beradmachi, Lavanmachi, and others village are shareholders with the Karkhana. The unit has submitted the list of farmers with the copy of bilateral agreement to MPCB and the same was provided to the visiting team also. The industry has provided 15 days treated effluent storage tank of reported capacity of 12,500 m³ (lined tank) to take care during no demand for irrigation as per CREP condition mentioned in the CTO.
- vi. The industry has installed online continuous effluent monitoring system (OCEMS) at the final treated effluent conveyance pipeline/final treated effluent collection tank of ETP for monitoring of parameters viz. pH, TSS, COD, BOD & Flow in compliance to the CPCB directions vide dated B-29016/04/06/PCI-I, dated 05/02/2014 and as per 1st Revised Guidelines for Online Continuous Effluent Monitoring Systems, July, 2018 of CPCB. Also, OCEMS is connected to CPCB & MPCB servers.
- vii. It is observed from the analysis results of grab effluent sample collected by MPCB on 07/01/2020 & 03/02/2021 i.e. from the bypass line of ETP reveals that the concentration of BOD (210 & 2,000 > 100 mg/L) and COD (768 &

7,616 > 250 mg/L) are found be exceeding the MPCB prescribed discharge standards for irrigation. The concentration of BOD is exceeding 2.1 & 20 times than that of the MPCB prescribed discharge standards. The concentration of COD is exceeding 3 & 30.4 times than that of the MPCB prescribed discharge standards. It is inferred from the aforesaid analysis results that the industry is found grossly violating the MPCB prescribed discharge standards by discharging partially treated effluent for irrigation. Hence, it may be inferred that the industry is not operating various unit operations & processes of ETP in a systematic manner.

- viii. Similarly, it is observed from the analysis results of grab effluent sample collected by MPCB on 07/01/2020, 03/02/2021 & 03/02/2021 i.e. from the natural drain near ETP, Kole odha and Kole sugar farm reveals that the concentration of BOD (120, 10,000 & 1,200 > 100 mg/L), COD (360, 39,630 & 4,532 > 250 mg/L), Chloride (2,050 > 600 mg/L) and Sulphate (2,311 > 1,000 mg/L) are found be exceeding the MPCB prescribed discharge standards for irrigation. The concentration of BOD is exceeding 1.2, 100 & 12 times than that of the MPCB prescribed discharge standards. The concentration of COD is exceeding 1.44, 158 & 18.12 times than that of the MPCB prescribed discharge standards. The concentration of sulphate is exceeding 2.31 times than that of the MPCB prescribed discharge standards. The concentration of chlorides is exceeding 3.41 times than that of the MPCB prescribed discharge standards. It is inferred from the aforesaid analysis results that the industry is found grossly violating the MPCB prescribed discharge standards by discharging untreated treated effluent into natural drains and also for irrigation. Hence, it may be inferred that the industry is not operating various unit operations & processes of ETP in a systematic manner.

3.5.4 Recommendations

Based on the joint committee inspection, observations & findings w.r.t environmental management system installed for treatment of effluent and compliance status w.r.t. prescribed discharge standards; the industry may be directed through MPCB to:

- i. In view of the above gross non-compliances w.r.t. discharge of treated effluent exceeding the MPCB prescribed standards, show-cause directions may be issued by MPCB under the provisions of the Water (Prevention and Control of Pollution) Act 1974 and also directed to submit the time-bound action plan for implementing the following;
 - To carry-out adequacy assessment report of the existing ETP through a reputed Govt. institute/Govt. Engineering College and accordingly augment the ETP so as to achieve the MPCB prescribed discharge standards.
- ii. Provide CPU for recycle/reuse of treated effluent in compliance to the Schedule-I (1 B) of CTO dated 27/12/2021 i.e. Terms & conditions for compliance of Water Pollution Control.

3.6 M/s Yashwantrao Mohite Krishna SSK Ltd., (Distillery unit), A/P Shivnagar, Tal: Karad, Dist: Sangli

M/s Yashwantrao Mohite Krishna SSK Ltd., (Distillery unit), is located Plot no. 500, A/P Shivnagar, Rethare (BK), Tal: Karad, Dist: Satara. The consent to operate (CTO) of distillery industry was expired on 31/08/2022 (Copy of CTO dated 27/12/2021 is given at **Annexure-10** for kind reference). As per the records of MPCB, the industry has applied for renewal of CTO vide dated 30/06/2022, which is pending before MPCB. CTO issued for 95 KLPD molasses based distillery with manufacturing of following products, depicted in the below Table.

S. no.	Product/by-product	Consented quantity, KL/month
1.	Ethyl alcohol or	2850
2.	Absolute alcohol	1800
3.	Fusel oil	5.5

3.6.1 Water and effluent management

Main source of water for the industry is Krishna River. As per the records, the average daily consumption of fresh water is 730 m³/day and treated condensate @ 1050 m³/day, mainly used for utilities i.e. distillery industry cooling tower make-up & ancillary activities and manufacturing process (molasses dilution & fermenter make-up) DM plant & ancillary activities respectively.

The main sources of effluent generation from process are; wash water used to clean the fermenters, spent wash & spent leese from distillation of fermented mash and ancillary activities. The management of distillery effluent is briefed as follows:

- **Distillery effluent management:** Effluent generating from various process is collected separately and channelized into ETP for treatment. The industry has provided ETP comprising of Bio-digester followed by MEE and the reported effluent generation from process is about 720 – 750 m³/day.

The various unit operations & processes of ETP are; Process effluent → 5 day storage lined lagoon → Bio-digester, 02 nos. (900 m³/day) → Treated effluent storage tank → MEE feed tank → MEE (5 stage, 300 m³/day) → MEE concentrate @ 150 m³/day → Spent wash lined lagoon (16,800 & 16,100 m³ i.e. 30 days capacity & standby lagoon) at bio-compost yard → Concentrated spent wash → Bio-composting on 16 acre lined platform as per CTO conditions.

Biogas generation from bio-digesters is about 800 m³/hr, which is either used in captive co-gen boiler as a supplementary fuel and the excess biogas is flared in the flaring system. Sludge from primary storage lagoon (5 day capacity), digester & yeast sludge from fermenters @ 835 MT → Used in bio-composting.

- **MEE condensate management:** MEE condensate from multiple effect evaporator, spent leese, blow-down streams from utilities @ 60 KLD are collected in a separate impervious lagoon, out of which 40 KLD is recycled in distillation and 20 KLD is treated at ETP which comprises of: Treated condensate collection tank with enzymatic reaction → Treated condensate is reused in molasses dilution & fermenter make-up, recirculation pump cooling & its accessories and utilities (cooling tower make-up).
- As informed, domestic wastewater generation from the distillery unit is in the tune of 3 m³/day and as per CTO conditions, it is treated through septic tank followed soak pit. The treated domestic wastewater is being used for gardening as per CTO conditions.

3.6.2 Other observations

- As per the excise statement submitted by the industry, distillery operations for the season 2021-22 was started w.e.f. 23/10/2021 and end date of distillery operation was 10/06/2022 (total no. of days of operation is 220). Total molasses utilised and rectified spirit produced during the aforesaid distillery season is molasses (C heavy, B heavy & sugar syrup): 83,831.49 KL & rectified spirit: 2,63,41,974 L (26,341.97 KL).
- MPCB had carried out surveillance inspection during the last distillery season i.e. on 13/07/2022, immediately after the day of reported incidence of fish kill at River Krishna and carried-out sampling at bypass pipeline located at d/s from the distillery and natural drain i.e. Kole nalah at d/s from distillery, which ultimately joins River Krishna. The analysis results of the same are given in the below Table.

Table: Analysis results of bypass line of distillery and water sample from natural drain.

Parameters	Date of sampling & location	
	13/07/2022, bypass line of distillery	13/07/2022, Kole nalah
pH	6.1	7.4
BOD	440	45
COD	1232.8	155.6
SS	56	36
TDS	1195	1021
Chloride	158.2	166.55
Sulphates	164.5	301.4
O&G	BDL	BDL

Note: Concentration of all parameters are expressed in mg/L, except pH.

- Following photographs-1 & 2, taken by MPCB during their surveillance inspection on 13/07/2022 i.e. immediately after the incidence of reported fish kill at River Krishna, depicts the condition of Kole nalah, which ultimately confluences with River Krishna. From the photographs, it can be clearly seen that a dead fish is floating on the surface of water at Kole nalah. Also, an illegal bypass line from the industry carrying raw/partially treated/spent wash contaminated water confluencing with Kole nalah.



Photograph-1: Dead fish floating on the surface of Kole nahal on 13/07/2022, d/s of industry.



Photograph-2: Illegal bypass line of industry with effluent discharge, confluent with Kole nahal.

- The storage lagoon was observed to be filled with substantial quantity of sludge about 2 m depth (**Photographs-3 & 4**), apparently not de-sludged the sludge from the existing lined storage lagoons.



Photograph-3: Sludge accumulated in the lined spent wash storage lagoon-1.



Photograph-4: Sludge accumulated in the lined spent wash storage lagoon-2.

- Besides the aforesaid lined spent wash storage lagoons, the industry is having unlined spent wash storage lagoon of reported area of 2 acres and found partially filled with spent wash/spent wash contaminated water. As informed by the industry representative, presently the same is not in use and also observed that scrapping & levelling activities were in progress (**Photographs-5 & 6**).



17° 9'36.00696"N 74° 14'55.58246"E
Rethare bk.
Satara
Maharashtra
30 Sep 2022 18:05:50

Photograph-5: Backfilling in progress at old unlined spent wash storage lagoon.



17° 9'35.9792"N 74° 14'57.62108"E
Rethare bk.
Satara
Maharashtra
30 Sep 2022 18:06:59

Photograph-6: Spent wash/spent wash contaminated water filled at old unlined spent wash storage lagoon.

- The joint committee observed that a natural drain i.e. Kole nalah is passing adjacent to the old unlined spent wash storage lagoon (which is found partially filled with spent wash/spent wash contaminated water), which ultimately confluences with River Krishna. The confluencing point at River Krishna is located at about 1 Km from the aforesaid old unlined spent wash storage lagoons.



17° 9'36.67065"N 74° 14'59.56283"E
Rethare bk.
Satara
Maharashtra
30 Sep 2022 18:09:07

Photograph-7: U/s location of Kole nalah (u/s of old unlined spent wash storage lagoon).



17° 8'52.14404"N 74° 14'50.31246"E
Narsinhpur
Sangli
Maharashtra
30 Sep 2022 17:56:38

Photograph-8: D/s location of Kole nalah (d/s of old unlined spent wash storage lagoon).

- Grab water samples were collected from the u/s location of the Kole nalah (i.e. u/s location of old spent wash storage lagoon) and from the d/s location of the Kole nalah, where MPCB earlier had collected the water sample after the day of incidence of fish kill (i.e. d/s location of old spent wash storage

lagoon). The water samples from Kole nalah were collected in view of assessing the chemical characteristics of the natural drain, particularly during non-operational period of the distillery unit. Copy of analysis results is given at **Annexure-11** for kind reference. Analysis results are given in the below Table.

Table: Analysis results of spent wash contaminated water, spent wash and natural drain

Parameters	Date of sampling & location	
	30/09/2022, u/s location of the Kole nalah (i.e. u/s location of old spent wash storage lagoon)	30/09/2022, d/s location of the Kole nalah (i.e. u/s location of old spent wash storage lagoon)
pH	8.3	7.5
Conductivity	522	999
TDS	470	722
BOD	4	105
Chloride	37.64	88
COD	26.4	308
Phosphate	0.6	0.22
Sulphate	88.92	208.2
TKN	28	8.4
Potassium	1.88	3.21

Note: Concentration of all parameters is expressed in mg/L, except pH & Conductivity. Conductivity is expressed in $\mu\text{S/cm}$.

3.6.3 Conclusions

- i. The CTO of industry was expired on 31/08/2022. As per the records of MPCB, the industry has applied for renewal of CTO, which is pending before MPCB. MPCB should ensure that the industry do not start distillery operation without the valid CTO.
- ii. The industry was not in operation during the joint committee visit reportedly due to non-availability of molasses from sugar units. It is gathered during discussion that industry will start its manufacturing activities from November, 2022 onwards with the onset of cane crushing season and availability of molasses from sugar industry.
- iii. As per the excise statement submitted by the industry, distillery operations for the season 2021-22 was started w.e.f. 23/10/2021 and end date of distillery operation was 10/06/2022 (total no. of days of operation is 220). Total

molasses utilised and rectified spirit produced during the aforesaid distillery season is molasses (C heavy, B heavy & sugar syrup): 83,831.49 KL & rectified spirit: 2,63,41,974 L (26,341.97 KL). It is inferred that the industry has produced rectified spirit more than the consented capacity of 95 KLPD during last season (i.e. 119.7 > 95 KLPD). Similarly, as per the records; the industry has produced total spent wash of 1,57,274.64 m³, which is less than the consented capacity of 750 m³/day.

- iv. As per the record provided, total spent wash generation during the last season is 1,57,274 m³, MEE feed is 53,015.65 m³, condensate generation is 31,272.98 m³, concentrated spent wash generation is 21,742.67 m³ and compost production is 21,837 MT. Reportedly, MEE was operated only for 210 days due to insufficient steam from the boiler and therefore 1,04,258.99 m³ of spent wash was directly used for composting after bio-methanation.
- v. The industry in compliance to the Schedule-I (1 A) of CTO dated 27/12/2021 i.e. Terms & conditions for compliance of Water Pollution Control, has provided ETP of reported design capacity of 900 m³/day comprising of bio-digester (02 nos.) followed by MEE (300 m³/day) for volume reduction and bio-composting on 16 acre lined bio-compost yard to achieve zero liquid discharge. Biogas generated from bio-digester is used as a supplementary fuel in co-gen boiler of sugar unit and excess biogas is flared in the flaring system. The concentrated spent wash (up to 40%) is utilized in preparation of bio-compost. MEE condensate is collected and treated in ETP (through enzymatic treatment) and is reused in molasses dilution & fermenter make-up, recirculation pump cooling & its accessories and utilities (cooling tower make-up).
- vi. Presently, the spent wash generation @ 720 m³/day is treated at bio-digester (2 nos. of 900 m³/day capacity), out of 720 m³/day bio-digested spent wash only 300 m³/day is being concentrated using MEE (concentrated spent wash generation is 150 m³/day) and rest 420 m³/day bio-digested spent wash is directly utilized for bio-composting along with concentrated spent wash.

Thereby non-complied w.r.t. Schedule-I (1 A) of CTO dated 27/12/2021 i.e. Terms & conditions for compliance of Water Pollution Control.

- vii. It may be inferred that the MEE capacity of 300 m³/day (able to concentrate only up to 150 m³/day) is not sufficient to handle the total spent wash generation of 720 m³/day. As it is evident from the present treatment & management of spent wash, the remaining spent wash of 420 m³/day (720 – 300 m³/day) is directly utilized for bio-composting along with concentrated spent wash.
- viii. The industry has provided 2 nos. of lined spent wash storage lagoons of reported capacity of 32,900 m³ (16,800 m³ & 16,100 m³), which is more than the required capacity. As per the CTO conditions, bio-digested spent wash shall be further treated through MEE for volume reduction. The spent wash storage lagoon capacity should be restricted to the total concentrated spent wash generation rate of 310 m³/day (not w.r.t. the actual spent wash generation rate of 720 m³/day or consented spent wash generation rate of 900 m³/day). Hence, the ideal storage lagoon capacity should be 9,300 to 10,000 m³ (310 m³/day of concentrated spent wash generation x 30 days).
- ix. Further, the industry (distillery unit) has installed online flow meter at the spent wash conveyance pipeline to the 30 days lined spent wash storage lagoon and also installed PTZ camera at the 16 care bio-compost preparation yard. The aforesaid monitoring system is installed in compliance to the 1st Revised Guidelines for Online Continuous Effluent Monitoring Systems, July, 2018 of CPCB. Wherein, it is mentioned that the industries claiming Zero discharge and not discharging effluent outside the premises shall to install Camera and flow meter at the discharge point from the channel / drain provided for carrying the effluent within the industry. Also, OCEMS is connected to CPCB & MPCB servers.
- x. MPCB had carried out surveillance inspection during the last distillery season i.e. on 13/07/2022, immediately after the day of reported incidence of fish kill at River Krishna and carried-out sampling at bypass pipeline located at d/s

location from the distillery and natural drain i.e. Kole nalah at further d/s location from distillery, which ultimately joins River Krishna. Analysis results of the bypass line of industry was having concentration of BOD: 440 mg/L, COD: 1,232.8 mg/L. Similarly, water sample of natural drain i.e. Kole nalah at further d/s location from distillery was having concentration of BOD: 45 mg/L, COD: 155.6 mg/L. Further, during MPCB surveillance inspection, a dead fish was floating on the surface of water at Kole nalah from the d/s location of bypass pipeline of industry.

- xi. Grab water samples were collected from the u/s location of the Kole nalah (i.e. u/s location of old spent wash storage lagoon) and from the d/s location of the Kole nalah, where MPCB earlier had collected the water sample after the day of incidence of fish kill (i.e. d/s location of old spent wash storage lagoon) in view of assessing the chemical characteristics of the natural drain, particularly during non-operational period of the distillery unit. The aforesaid natural drain was having substantial flow with appearance of some blackish colour in it on the day of visit, probably due to influx of leachate from old unlined spent wash storage lagoon (as the Kole nalah, passes adjacent to the old unlined spent wash storage lagoon). Further, it is gathered during interaction with some local people that aforesaid nalah carries industrial effluent on some occasion when the industries are in operation.
- xii. It is observed from the analysis results of water sample collected from Kole nalah (u/s location of old unlined spent wash storage lagoon) was found having concentration of pH: 8.3, Conductivity: 522 μ S/cm, TDS: 470 mg/L, BOD: 4 mg/L, Chloride: 37.64 mg/L, COD: 26.4 mg/L, Phosphate: 0.6 mg/L, Sulphate: 88.92 mg/L, TKN: 28 mg/L and Potassium: 1.88 mg/L respectively. Similarly, analysis results of water sample collected from Kole nalah (d/s location of old unlined spent wash storage lagoon) was found having concentration of pH: 7.5, Conductivity: 999 μ S/cm, TDS: 722 mg/L, BOD: 105 mg/L, Chloride: 88 mg/L, COD: 308 mg/L, Phosphate: 0.22 mg/L, Sulphate: 208.2 mg/L, TKN: 8.4 mg/L and Potassium: 3.21 mg/L respectively. The

aforesaid analysis results clearly indicate substantial influx of leachate from old unlined spent wash storage lagoon into Kole nalah.

3.6.4 Recommendations

Based on the joint committee inspection, observations & findings w.r.t environmental management system installed for treatment of effluent and analysis results of effluent and water samples collected from natural drain; the industry may be directed through MPCB to:

- i. Ensure that the industry do not start distillery operation without the valid CTO.
- ii. Provide adequate capacity of MEE, as the present capacity of MEE is only 300 m³/day (able to concentrate only up to 150 m³/day) which is not sufficient to handle the total spent wash generation of 720 m³/day. As it is evident from the present treatment & management of spent wash, the remaining spent wash of 420 m³/day (720 – 300 m³/day) is directly utilized for bio-composting along with concentrated spent wash.
- iii. Restrict the capacity of existing lined spent wash storage lagoon to the total concentrated spent wash generation rate of 310 m³/day instead of 720 m³/day bio-methanted spent wash generation.
- iv. De-sludge the accumulated sludge from the existing lined spent wash storage lagoons and the sludge shall be managed in existing sludge drying beds of ETP. The dried sludge may be proportionated with press mud for preparation of bio-compost, upon examining the feasibility through any reputed Govt. institute/Govt. Engineering College.
- v. Immediately submit a time bound action plan to scrap and level old unlined spent wash storage lagoon. Accumulated spent wash/spent wash contaminated water shall be completely treated in the existing ETP of distillery i.e. through bio-digester followed by concentration in MEE. Resultant concentrated effluent shall be utilized in subsequent preparation of bio-compost along with press mud. Such activities shall be completed within the present

season. Further, piezometric wells should be installed around the old unlined spent wash storage lagoon for monitoring of ground water quality for criteria parameters. Such monitoring results may be submitted to MPCB on monthly basis. Also, MPCB may carry-out surveillance monitoring of aforesaid piezometric wells as well as natural drains.

4.0 Report of Department of Fisheries on incidence of fish kill

The Assistant Commissioner Fisheries (Technical), Department of Fisheries, Sangli vide dated 14/07/2022 submitted a report on incidence of fish kill at River Krishna to MPCB (Copy of the report dated 14/07/2022 is given at **Annexure-12** for kind reference). Relevant extract (translated version from Marathi to English) from the aforesaid report dated 14/07/2022 is given below:

“In pursuance of the above matter, it is informed that we have requested to submit the report of this office regarding fish kill in Krishna River through reference letter. Accordingly, Assistant Fisheries Development Officer on 14-07-2022 at the River Ghat below Ayarvin Bridge along with Mr. Navnath Awatade, Sub Regional Officer and Dr. Rohidas Matarar, Field Officer, of your office has conducted a site visit. During the visit to the site, dead fishes of small and big sizes like Vayadi, Tambar, Potil, Kanas, Shengat, Rohu etc. were found on the bank of river. During the preliminary examination of the dead fish, no ulcers or spots, parasites were found on the body of the fish, and no worms or parasites were found in the female fish.

On dated 15-07-2022 the assistance fisheries development officers of this office along with Bhilwadi Fishery Cooperative Society, Bhilwadi along with the director and other member of organization visited the Krishna River Ghat at Bhilwadi. During the visit, it is told by the present members that the fishes in the river bed were dead from 12-07-2022 to 14-07-2022 in the areas of Nagthane, Burli, Amanapur, Dhangaon, Aundhumbar, Ankalkhop, Chopadewadi, Sukhawadi, and Brahmnal.

When the dead fish examined at that place, no ulcers or spots, parasites were found on the body of the fish. When we discussed with the fisherman of the concerned organization as well as the Sarpanch of the village who were present in the area it is believed that the fish in the river Krishna has died due to the discharged of the waste water by the factory. The said panchanama is being submitted herewith for further appropriate action and actions to prevent water pollution in Krishna River are urgently needed. However, please submitted the following proper procedure.”

5.0 Status of water quality of River Krishna and Sherin Nalah

Grab surface water samples from Krishna River were collected at two locations i) confluencing point of sherin nalah with Krishna River; ii) Amnapur bridge (where incidence of fish kill was reported, d/s location of various sugar & distillery industries) to assess the water quality. Also, grab wastewater sample was collected from sherin nalah, near Vasant Dada Patil Smarakh, Sangli to assess the wastewater quality being discharged by the Sangli Municipal Corporation. Analysis results is given in the below Table. Copy of analysis results is given at **Annexure-13** for kind reference.

Table: Analysis results of water quality of River Krishna and sherin nalah.

Parameters	Date and location		
	30/09/2022, Confluence point of Sherin nalah with Krishna River	30/09/2022, Amnapur bridge, Palus	30/09/2022, Sherin nalah near RCC Bridge
pH	7.9	8.4	7.5
BOD	4	2.6	11.5
COD	33.6	30.4	61.2
SS	11	13	14
TDS	617	436	1077
Chloride	104.27	21	211.73
Turbidity	1.50	0.9	1.20
Total Solids (TS)	628	449	1091
Dissolved Oxygen	5.6	6.2	1.9
Phosphate (Total)	0.29	0.1	0.89
Sulphate	84.64	30.24	202.20
Oil & Grease	BDL	BDL	BDL
Fecal Coliform	3.7	5.5	9.2
Total Coliform	14	17	32

Note: Concentration of all parameters are expressed in mg/L, except pH & TC, FC; expressed in MPN/100 ml.



Photograph: Wastewater sampling at sherin nalah, Sangli.



Photograph: Surface waetr sampling at confluening point of sherin nalah with Krishna River, Sangli.



Photograph: Surface water sampling of River Krishna at Amnapur bridge, Palus.

The analysis results for analyzed parameters show that the water quality of Krishna River at all the monitored locations is not contaminated with industrial effluent. Here it is worth mentioning that during visit substantial flow was observed in River Krishna and the colour of water was slightly muddy which was mainly due to heavy rain in the area on the preceding days.

Sugar cane and other local crops were growing along the banks of the River Krishna and it was observed that farmers were extracting the river water through pumping for irrigation. MPCB needs to monitor these locations on fortnightly basis during operational phase of sugar and distillery industries to assess the status of water quality during that period, as many of the earlier monitored natural nalahs during operational period of sugar & distillery industries were found with substantial

concentration of BOD & COD, which is either due to illegal discharges or seepage/overflow of spent wash from old unlined spent wash storage lagoons.

As per the information provided by MPCB, there are three corporations/municipal councils are located in the Sangli, which are Sangli-Miraj Kupwad Municipal Corporation, Islampur Municipal Council and Astha Municipal Council. Details of domestic wastewater generation and its treatment including disposal status is depicted in the below Table.

Table: Details of domestic wastewater generation and its treatment including disposal status at Sangli Municipal Corporation.

Name of corporation/ council	Area(s) within the corporation/council	Quantity of sewage, MLD	Type of treatment	Mode of discharge
Sangli-Miraj Kupwad Municipal Corporation	Hanuman Nagar	23.5	STP comprises of primary, secondary treatment & chlorination. STP is located at Hanuman Nagar, Sangli	Treated wastewater @ 50% reused for gardening & ancillary activities within municipal corporation area. Remaining treated wastewater is discharged into Krishna River through Bhope nalah.
	Other areas of corporation & extended municipal corporation of Sangli	27	Initially wastewater is collected at sherin nalah pumping station at Vasant Dada Patil Smarakh, Sangli & later pumping to Oxidation pond at Dhulgaon	Oxidised wastewater is either discharged for irrigation or discharge into Krishna River through sherin nalah.
	Miraj Bedag Road	22.5	Oxidation pond at Bedag Gaon	Oxidised wastewater is discharged for irrigation.
Islampur Municipal Council	Islampur	12	No treatment system	Untreated domestic wastewater is directly discharged into River Krishna through Mayakka Mandir nalah.
Astha Municipal Council	Astha	03	No treatment system	Untreated domestic wastewater is directly discharged into River Krishna through natural drain.

- i. It is inferred that total wastewater generation from Sangli Municipal Corporation (consisting of three corporations/councils viz. Sangli-Miraj Kupwad Municipal Corporation, Islampur municipal council & Astha municipal council) is 88 MLD. Out of 88 MLD, only 23.5 MLD of wastewater is being treated at Hanuman Nagar, Sangli.
- ii. 27 MLD of wastewater from other areas of corporation & extended Municipal Corporation of Sangli is being treated at Oxidation pond at Dhulgaon. Oxidised wastewater is either discharged for irrigation or discharge into Krishna River through sherin nalah. However, as per the information provided by MPCB; most of the time pumping station at sherin nalah is observed to be non-operational. Untreated wastewater from sherin nalah pumping station is being directly discharged into Krishna River through sherin nalah.
- iii. 22.5 MLD of wastewater from Miraj Bedag Road is being treated at Oxidation pond at Bedag Gaon and the oxidised wastewater is discharged for irrigation.
- iv. No treatment system is provided for treatment of 12 MLD of wastewater from Islampur Municipal Council & 03 MLD wastewater from Astha Municipal Council and untreated wastewater from the aforesaid municipal councils are directly discharged into River Krishna through Mayakka Mandir nalah and natural drain.

In view of the above:

- i. The joint committee opined that 100% treatment of sewage may be ensured as directed by the Principal Bench of Hon'ble Tribunal vide order dated 28/08/2019 in O.A. No. 593/2017, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors.
- ii. Natural drains used as sewage canals should be stopped immediately and restoration should be carried out.

- iii. Till such time where laying of sewerage network and its connectivity to STP is not yet started, in-situ bioremediation and/or phytoremediation or any other remediation measures for treatment of sewage at natural drains may be implemented as a primary treatment measures.

6.0 Various actions taken by MPCB against industries and corporations

MPCB based on their routine inspections carried-out during 2021-22, has issued directions to sugar & distillery industries for various reported violations and non-compliances w.r.t. discharge of effluent more than the prescribed standards, illegal discharge of untreated/partially treated effluent into nearby natural drains, which ultimately confluences with River Krishna. Details of reported violations, non-compliances and directions issued under the provisions of the Water Act, 1974 and Air Act, 1981 is depicted in the below Table. Copy of various directions issued by MPCB is given at **Annexure-14** for kind reference.

Table: Compiled list of directions issued by MPCB to various sugar & distillery industries for the reported violations/non-compliances.

S. no.	Name of the industry	Reported violations/non-compliances	Nature of action taken
1.	M/s Padmabhushan Krantiveer Dr. Naganathanna Nayakwadi Hutatma Kisan Ahir SSK Ltd., (Sugar unit), Naganathanna Nagar, Tal: Walwa, Dist: Sangli	Discharge of coloured effluent into Hall nalah	Show cause notice for non-compliance of CTO conditions, dated 30/04/2021
2.	M/s Rajarambapu Patil SSK Ltd., (Sugar unit), Rajaramnagar Sakhrali, Tal: Walwa, Dist: Sangli	Analysis results of treated effluent samples exceeding the prescribed standards	Directions u/s 33 A of the Water (P & CP) Act, 1974, dated 15/07/2022
3.	M/s Rajarambapu Patil SSK Ltd., (Distillery unit), Rajaramnagar Sakhrali, Tal: Walwa, Dist: Sangli	Compost yard found with leachate, inadequate leachate collection & its management. More spent wash accumulated in storage lagoon during non-operational period	Directions u/s 33 A of the Water (P & CP) Act, 1974, dated 15/07/2022
4.	M/s Yashwantrao Mohite Krishna SSK Ltd., (Sugar unit), A/P Shivnagar, Tal: Karad, Dist: Satara	Production beyond consented capacity. Not providing tertiary treatment facility at ETP. Discharge of untreated effluent into Khubi nalah	Proposed directions u/s 33 A of the Water (P & CP) Act, 1974, dated 23/05/2022
5.	Islampur Municipal Council,	Not providing sewage treatment	Proposed

	Sangli	plant for treatment of 8 MLD sewage. Discharge of untreated sewage into River Krishna.	directions u/s 33 A of the Water (P & CP) Act, 1974, dated 19/09/2022
6.	Sangli Miraj Kupwad City Corporation, Sangli	Not providing sewage treatment plant for treatment of sewage for sangliwadi nalah & sherin nalah. Discharge of untreated sewage into River Krishna.	Proposed directions u/s 33 A of the Water (P & CP) Act, 1974, dated 16/09/2022

The joint committee after detailed observations & findings made during visit w.r.t environmental management system installed for treatment of effluent, characterization of water samples of natural drains and past compliance status w.r.t. prescribed discharge standards has opined that the industries especially sugar & distillery industries operating in the area under reference apparently responsible for the incidence of fish kill at River Krishna. It is a matter of fact on record, also evident from the past compliance status of sugar & distillery industries and during joint committee inspection that industries were found violating the provisions of CTO conditions i.e. engaged in illegal discharge of untreated/partially treated effluent into natural drains confluencing with River Krishna, discharge of treated/partially treated effluent exceeding the prescribed discharge standards and unscientific management of spent wash through unlined spent wash storage lagoons. Industry wise specific conclusions and recommendations are given separately in the above paragraphs of this report.

[Kindly refer section 3.1.3; 3.1.4; 3.2.3; 3.2.4; 3.3.3; 3.3.4; 3.4.3, 3.4.4; 3.5.3; 3.5.4; 3.6.3; 3.6.4].

(Nishchal C.)
Scientist 'D'
CPCB, RD-Pune

(Amita Kolekar),
Assistant Fishery
Development
Officer,
Department of
Fisheries

(N.S. Awatade)
Sub-Regional Officer
MPCB, Sangli

(Deepak Shinde)
Dy. Collector, Sangli
as representative of
District Collector,
Sangli

Date: 13/11/2022

Item No.01

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 69/2022(WZ)

Sunil Pharate, Sangli District Head of
Swatantra Bharat Paksh

.....Applicant(s)

Versus

State of Maharashtra & Ors

....Respondent(s)

Date of hearing: 24.08.2022

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant(s) : Mr Omkar Wangikar, Advocate
Respondent(s) : Mr. Aniruddha Kulkarni, Advocate for R-1

ORDER

1. The issue in this application has been raised relating to pollution of River Krishna by discharge of untreated effluent into the said river by several industries situated near Mouje Digraj, Palus to Sangli area in district Sangli regarding which a complaint was also made by the Applicant to the Respondent/Authority but no action was taken. He has also referred to the news about death of fishes and damage to bio-diversity on account of the said untreated effluent being discharged into the said river.

2. He also states that Respondent No.5/MPCB has carried out various inspections near Krishna River and collected river water for laboratory testing and the preliminary investigation revealed that the effluent released by the sugar mills and other industries located upstream, resulted in causing death of the fishes. The industries stock the molasses to be released in the monsoon season when the water gets muddy and the molasses become un-noticeable.

3. He has also referred to a direction dated 22.07.2022 issued by the Regional Officer, MPCB Pune to Respondent No.8/ Project Proponent, who runs distillery unit of a sugar industry and several non-compliances were noticed, pursuant to which, show notice has been issued under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 and 31A of the Air, (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (M& TM) Rules, 2016.

4. In this backdrop the prayer is made that that Respondent Authorities Nos. 1 to 7 be directed to carryout proper investigation in order to ascertain the root cause of death of fishes as well as to ascertain the environmental losses and also to find out as to which are the industries located in the said area polluting the said river.

5. We find that substantial question of environment is made out in the present matter.

6. From the side of Respondent No.1 Mr. Aniruddha Kulkarni, Learned Counsel has appeared. Therefore, notice to Respondent No.1 is waived.

7. Issue notices to other Respondents. Returnable within four weeks.

8. Applicant is directed to provide copy of the application and relevant documents to the respondents within a week.

9. Respondents are directed to submit their reply within four weeks from today with advance copy to the Learned Counsel for the Applicant.

10. Applicant is also directed to take necessary steps for service to the respondents by both ways and also on available email.

11. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-

- (i) One Representative from the Central Pollution Control Board (CPCB);

- (ii) One Representative from the Department of Fisheries, State of Maharashtra;
- (iii) One Representative of the Maharashtra State Pollution Control Board (MSPCB);
- (iv) District Magistrate, District Sangli.

12. The Committee is directed to visit the site and submit a factual and action taken report within four weeks. The Maharashtra State Pollution Control Board (MSPCB) will be the nodal agency for coordination and logistic support.

13. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

14. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within a week.

Put up with the report on 12.10.2022.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

August 24, 2022
Original Application No. 69/2022 (WZ)
JG

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E),
 Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000140464/CR/2211000359

Date: 04/11/2022

To,
 Padmabhushan Krantiveer Dr. Naganath Anna
 Nayakawdi Hutatma Kisan Ahir Sah. Sakhar Karkhana
 Ltd., 461/1+2A, 456,460,Nanaganatha Anna Nagar
 Walwa
 Tal. Walwa, District - Sangli



Your Service is Our Duty

Sub: Renewal of Consent for 5000 TCD Sugar unit.

**Ref: 1. Renewal of Consent granted by the Board vide No.
 Format1.0/CAC/UAN No. MPCB- CONSENT-0000040077 &
 0000074601/CR-2002001067, dated 25.02.2020.
 2. Minutes of CAC Meeting dtd.30.08.2022.**

Your application No.MPCB-CONSENT-0000140464 Dated 08.06.2022

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2023**
- The capital investment of the industry is Rs.217.6877 Crs. (Existing-140.7518 CRS) Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	23000	MT/M
2	Bagasses	56000	MT/M
3	Pressmud	7000	MT/M
4	Molasses	7000	MT/M

- (The cane crushing capacity of Sugar Industry shall not exceed 5000 TCD.)**
- Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	500	As per Schedule -I	On land for irrigation.
2.	Domestic effluent	72	As per Schedule - I	

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler (50 TPH)	1	As per Schedule -II
2	Boiler (28 TPH) X 2 No.	1	As per Schedule -II
3	D G SET - 1100 KVA	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Pressmud	7000	MT/M	Compostin	Solid to Farmer as manur
2	Boiler Fly Ash	600	MT/M	Mixed with Pressmud in Composting process	Solid to Farmer as manur

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	1500 Ltr/A	Recycler	Sale to Authorized recycler.

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDf, in compliance of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&M of Pollution Control System
12. This consent is issued as per the Consent Appraisal Committee meeting dated 30.08.2022.
13. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	1306126.00	MPCB-DR-12413	08/06/2022	RTGS

Balance amount of Rs. 716878 will be considered at the time of next renewal of consent.

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli
- They are directed to ensure the compliance of the consent conditions.
-
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 600.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 500.00 CMD industrial effluent.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 500.00 CMD shall be disposed on land for irrigation on 40.46 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
- F] Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.**
- G] CREP conditions for Sugar Factory**
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - Industry shall achieve zero discharge into in land surface water bodies.
 - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.
- H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.**

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) **A] As per your application, you have provided septic tank and soak pit for the treatment of 72.00 CMD sewage.**

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
 - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	200.00
2.	Domestic purpose	80.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	600.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-**

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO₂
1	Boiler (50 TPH)	Wet scrubber	40	Bagasse	453 MT/Day	0.20	1812.00
2	Boiler (28 TPH)	Wet Scruber	30	Bagasse	253 MT/Day	0.20	1012.00
2	Boiler (28 TPH)	Wet Scruber	30	Bagasse	253 MT/Day	0.20	1012.00
3	D G SET - 1100 KVA	Accoustic Enclosure	5	HSD	1200 Lit/Day	1.00	24.00

(As per previous consent of existing unit)

2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
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3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.

3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	25 Lakh	15 days	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2023	28.02.2024

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)
 No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000140563/CR/2211000354

Date: 04/11/2022

To,
 M/s. Padmabhushan Krantiveer Dr. Naganathanna
 Nayakwadi Hutatma Kisan Ahir Sahakari Sakhar
 Karkhana Ltd
 1012,Naganathanna Nagar; Walwe
 Tal.-Walwa, Dist.- Sangli



Sub: Renewal of Consent for 30 KLPD Distillery Unit.

Ref: 1. Renewal of Consent granted vide No. Format1.0/CAC/UAN No. MPCB-
 CONSENT-000075106/CR-2003000164, dated 03.03.2020.
 2. Minutes of CAC Meeting dtd..30.08.2022.

Your application No.MPCB-CONSENT-0000140563 Dated 05.06.2022

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/08/2025**
- The capital investment of the project is Rs.41.7405 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Sirit (Pure & Impure)/ OR ENA OR	900	KL/M
2	Ethanol	900	KL/M
3	Fusel - oil	1	KL/M

(Distillery Capacity shall not exceed 30 KLPD)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	240	As per Schedule-I	Bio-digester followed by MEE followed by Bio-composting

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	1	As per Schedule-I	Onland for irrigation.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	NA	Steam is taken from the existing sugar unit	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Fermenter Sludge	9	MT/Day	In composting process Mixed with the Pressmud	Compost Sold to member farmers as manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
 9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
 10. This consent is issued pursuant to the decision of the CAC Meeting held on 30.08.2022.
 11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
 12. Industry shall submit/extend Bank Guarantee of Rs. 25.0 Lakh towards Compliance of Consent conditions and O&M of Pollution Control System
 13. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
- . This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	225000.00	MPCB-DR-12412	08/06/2022	RTGS

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk-for record & website updation purposes.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] You have provided comprehensive treatment i.e Effluent treatment plant with the design capacity of 240 CMD for trade effluent 240 CMD including Bio-digester, followed by MEE for volume reduction and Bio-Composting on 5.50 acres land for achieving zero discharge. In no any case spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 1 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

3. Conditions for Aerobic composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- | | |
|-------------|-----------|
| Moisture | 30 to 35% |
| C/N | Below 17 |
| Nitrogen | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium | 3 to 4% |
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.

x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

4. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	350.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	200.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
NA	Steam from Sugar unit	NA	0	NA	0 --NA--	--	--

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
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6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	25 Lakh	15 Days/ Extend	O & M of PCs & compliance of consent conditions	31.08.2025	28.02.2026

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02355-261970 Fax :- Email : mpcbchiplunlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Chiplun, Maharashtra Pollution Control Board, 105,106 Parkar Complex, 1st Floor, Behind Nagar Parishad, Chiplun, Dist. Ratnagiri. 415 605
------------------------------------------------------------------------------------------------------	------------------------------------------------------------------------------------------------------------------------	----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

Report Outward No.: MPCB/RL-Chiplun/JVS/22-23/10/6
Date: 14/10/2022 04:31 PM

Analysis Report-Water (JVS)

Client/Industry/location Name & Address
M/S PKDNNHKASSKLT D WALWE R60 Distillery (molasses / grain /yeast based)

Sample Details	
Field Sample ID :	BR-0031538
Laboratory Sample Code :	MPCB/RL-Chiplun/JVS/22-23/797
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)
Seal No. :	173
Type of Industry / Location details :	Red / Down Stream of Natural Drain
Sample Collected On :	Oct 1 2022 12:00:00:00PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	7.1		
2	Conductivity	21330.0	μS/cm	
3	Total Dissolved Solids(TDS)	19081.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	180.0	mg/l	
5	Chloride	3993.76	mg/l	
6	Chemical Oxygen Demand (COD)	506.4	mg/l	
7	Phosphate (total)	0.44	mg/l	
8	Sulphate	6456.00	mg/l	
9	Total Kjeldahl Nitrogen (TKN)	39.20	mg/l	
10	Potassium	434.95	mg/l	

Report Type: final

Report generated on: 2022-10-14 16:16:05

Compiled & Approved by: Anil N Sandansing

Reviewed on Date: 14/10/2022 04:31 PM

Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

* Electronic report does not require signature

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
floor, Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E),
Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
CONSENT-0000115317/CR - 2110000869

Date: 20/10/2021

To,
Rajarambapu Patil Sahakari Sakhar Karkhana Ltd.,
1,2,4,20-25,1152,1170-1176,1304-1328,1335,
Rajaramnagar Sakharale Unit -1
Walwa,Sangli.



Your Service is Our Duty

Sub: Renewal of Consent for 7000 TCD Sugar unit and 28 MW Co-generation unit

Ref: 1. Renewal of consent granted by the Board vide no. CAC/UAN No. MPCBCONSENT - 0000093769/CR-2011000273 dtd. 05.11.2020.
2. Minutes of CAC Meeting dtd. 15.09.2021& 24.09.2021.

Your application No.MPCB-CONSENT-0000115317 Dated 15.06.2021

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- 1. The Consent to Renewal is granted upto: 31.07.2022**
- 2. The capital investment of the industry is Rs.307.7406 Crs. (As per C.A Certificate submitted by industry).**
- 3. Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	27500	MT/M
2	Acetobactor	50	Ltr/M
3	Electricity	28	MW
4	Bagasse	57084	MT/M
5	Molasses	8143	MT/M
6	Pressmud	7958	MT/M
7	Acetobactor	50	Ltr/M
8	Azotobacter	1000	Ltr/M
9	Phosphate Solubeling Bacteria	1000	Ltr/M
10	Rhizobium	50	Ltr/M

The Cane crushing capacity of Sugar unit shall not exceed 7000 TCD

4. **Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	784	As per Schedule -I	88 CMD is recycled and 696 CMD on land for irrigation
2.	Domestic effluent	80	As per Schedule - I	

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Co-gen Bioler (140 TPH)	1	As per Schedule -II
2	Boiler (35 TPH)	1	As per Schedule -II
3	D.G. Set (1010 KVA)	1	As per Schedule -II
4	DG Set (1010 KVA)	1	As per Schedule -II

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	30	MT/Day	NA	Mixed with Pressmud
2	ETP Sludge	30	MT/M	NA	Use as manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	3500 Ltr/A	Recycle	Sale to authorizd recycler

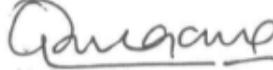
The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
12. This consent is issued as per the Consent Appraisal Committee meeting dated 15.09.2021 & 21.09.2021.

13. Industry shall submit proposal towards upgradation/improvement plan of ETP within a month and same shall be implemented within next 3 months so as to achieve consented norms
14. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	617428.00	MPCB-DR-6450	15/06/2021	NEFT

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli
- They are directed to ensure the compliance of the consent conditions.
- They are directed to forfeit the bank guarantee of Rs. 5 Lakh & obtain top up Total BG of Rs. 25 Lakh from the industry.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.





SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have provided Effluent treatment plant of designed capacity 1500 CMD consisting of Primary, secondary & tertiary system for trade effluent 784 CMD and treated effluent is used on land for irrigation. In no case effluent shall discharge into stream directly or indirectly.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^{°C})	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 696.00 CMD shall be disposed on land for irrigation on 20.23 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.
- F] Trade effluent of 88.00 CMD generated from Co-gen shall be 100% recycle in process.
- G] CREP conditions for Sugar Factory
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - Industry shall achieve zero discharge into in land surface water bodies.
 - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) A] As per your application, you have provided septic tank and soak pit for the treatment of 80.00 CMD sewage.

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) CONDITIONS FOR MOLASSES STORAGE:
- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
- (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
- (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
- (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
- (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
- (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	400.00
2.	Domestic purpose	100.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	840.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Co-gen Bioler - 140 TPH	ESP	65	Bagasse	1440 MT/Day	0.20	5760.00
2	Boiler (35 TPH)	Wet scrubber	32	Bagasse + Biogas	144 MT/Day	0.20	576.00
3	DG Set (1010 KVA)	Accoustic Enclosure	3.5	HSD	1200 Lit/Day	1.00	24.00
4	DG Set (1010 KVA)	Accoustic Enclosure	3.5	HSD	1200 Lit/Day	1.00	24.00

2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm3
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3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.

3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2021	30.11.2021

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	500000	-	towards compliance of consent conditions and O & M of PCS.	500000	JVS are exceeding



SCHEDULE-IV

General Conditions:

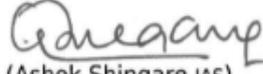
- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.



- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)

No:- Format1.0/CAC/UAN No.MPCB-

CONSENT-0000116997 & 0000111780/CR - 2110000509

Date: 11/10/2021

To,
 Rajarambapu Patil Sahakari Sakhar Karkhana Ltd,
 Rajaramnagar, Distillery Division
 1172(a), 190 to 212, Rajaramnagar, Sakharale
 Walwa,, Sangli.



Your Service is Our Duty

Sub: Renewal of Consent for 75 KLPD Molasses base Distillery

Ref: 1. Renewal of consent granted by the Board vide no. CAC/UAN NO. MPCBCONSENT-0000093823/CR-2011000261 dtd. 05.11.2020.
 2. Minutes of CAC Meeting dtd.15.09.2021 & 24.09.2021.

Your application No.MPCB-CONSENT-0000116997 Dated 01.07.2021

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/08/2023
- The capital investment of the project is Rs.35.8061 Crs. (As per C.A Certificate submitted by industry (Sugar 304.15 Cr.))
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit or Ethanol/Extra Neutral Alcohol	2250	KL/M
2	Fusel Oil	37	KL/M

Distillery Capacity shall not exceed (Molasses base) 75 KLPD.

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	630	As per Schedule-I	Bio-digester followed by Bio-Composting to achieve ZLD
2.	Domestic effluent	8	As per Schedule-I	On land for irrigation

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Steam is taken from Sugar unit	1	As per Schedule -II

6. Non-Hazardous Wastes:

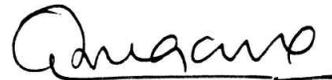
Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast sludge	60	MT/A	Drying	Used for composting

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1		0	--NA--	NA	NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 15.09.2021 & 24.09.2021.
11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
12. Industry shall not exceed consent capacity.
13. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	MPCB-DR-5332	01/04/2021	NEFT
2	75000.00	MPCB-DR-6759	02/07/2021	NEFT

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] You have provided comprehensive treatment i.e Effluent treatment plant with the design capacity of 1200 CMD for trade effluent 630 CMD including Bio-digester, followed by Bio-Composting on 13 acres land for achieving zero discharge. In no any spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] Industry shall install Online Continuous Emission Monitoring System (OCEMS) before 1st Operate and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's Server directly from data logger without any intermediate server.

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 8 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

3. Conditions for Aerobic composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- | | |
|-------------|-----------|
| Moisture | 30 to 35% |
| C/N | Below 17 |
| Nitrogen | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium | 3 to 4% |

- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.
- | | | |
|----------------------|---------------|---------|
| pH | Between | Between |
| BOD 3 days 27 Deg. C | Not to exceed | 30 mg/l |
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
4. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	10.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	775.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	10

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II
Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S% SO ₂	
1	Steam is taken from Sugar unit	NA	0	NA	0 --NA--	--	--

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules, 1986 and connected to MPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
8. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
9. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
10. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

**SCHEDULE-III
Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/extended	Towards compliance of Consent conditions & O & M of PCS.	31.08.2023	31.12.2023

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV
General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.

19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02355-261970 Fax : - Email : mpcbchiplunlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Chiplun, Maharashtra Pollution Control Board, 105,106 Parkar Complex, 1st Floor, Behind Nagar Parishad, Chiplun, Dist. Ratnagiri. 415 605
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Report Outward No.: MPCB/RL-Chiplun/JVS/22-23/10/8

Date: 14/10/2022 04:31 PM

Analysis Report-Water (JVS)

Client/Industry/location Name & Address
Rajarambapu Patil Sahakari Sakhar Karkhana Ltd, Rajaramnagar, Distillery Division R60 Distillery (molasses / grain /yeast based)

Sample Details	
Field Sample ID :	BR-0031541
Laboratory Sample Code :	MPCB/RL-Chiplun/JVS/22-23/794
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)
Seal No. :	173
Type of Industry / Location details :	red / <i>Water contaminated with spend wash</i>
Sample Collected On :	Sep 30 2022 03:55:00:00PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	8.7		
2	Conductivity	30530.0	µS/cm	
3	Total Dissolved Solids(TDS)	28650.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	4200.0	mg/l	
5	Chloride	9866.94	mg/l	
6	Chemical Oxygen Demand (COD)	16096.0	mg/l	
7	Phosphate (total)	23.50	mg/l	
8	Sulphate	991.00	mg/l	
9	Total Kjeldahl Nitrogen (TKN)	357.00	mg/l	
10	Potassium	2814.80	mg/l	

Report Type: final

Report generated on: 2022-10-14 16:16:55

Compiled & Approved by: Anil N Sandansing

Reviewed on Date: 14/10/2022 04:31 PM

Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

* Electronic report does not require signature

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02355-261970 Fax : - Email : mpcbchiplunlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Chiplun, Maharashtra Pollution Control Board, 105,106 Parkar Complex, 1st Floor, Behind Nagar Parishad, Chiplun, Dist. Ratnagiri. 415 605
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Report Outward No.: MPCB/RL-Chiplun/JVS/22-23/10/5
Date: 14/10/2022 04:28 PM

Analysis Report-Water (JVS)

Client/Industry/location Name & Address
Rajarambapu Patil Sahakari Sakhar Karkhana Ltd, Rajaramnagar, Distillery Division R60 Distillery (molasses / grain /yeast based)

Sample Details	
Field Sample ID :	BR-0031540
Laboratory Sample Code :	MPCB/RL-Chiplun/JVS/22-23/793
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)
Seal No. :	173
Type of Industry / Location details :	red / spent wash sample
Sample Collected On :	Sep 30 2022 03:50:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	6.3		
2	Conductivity	69730.0	µS/cm	
3	Total Dissolved Solids(TDS)	65690.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	30000.0	mg/l	
5	Chloride	13695.75	mg/l	
6	Chemical Oxygen Demand (COD)	118720.0	mg/l	
7	Phosphate (total)	32.40	mg/l	
8	Sulphate	8480.00	mg/l	
9	Total Kjeldahl Nitrogen (TKN)	3066.00	mg/l	
10	Potassium	2006.00	mg/l	

Report Type: final

Report generated on: 2022-10-14 16:15:00

Compiled & Approved by: Anil N Sandansing

Reviewed on Date: 14/10/2022 04:28 PM

Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

* Electronic report does not require signature

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02355-261970 Fax : - Email : mpcbchiplunlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Chiplun, Maharashtra Pollution Control Board, 105,106 Parkar Complex, 1st Floor, Behind Nagar Parishad, Chiplun, Dist. Ratnagiri. 415 605
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Report Outward No.: MPCB/RL-Chiplun/JVS/22-23/10/7
Date: 14/10/2022 04:31 PM

Analysis Report-Water (JVS)

Client/Industry/location Name & Address
Rajarambapu Patil Sahakari Sakhar Karkhana Ltd, Rajaramnagar, Distillery Division R60 Distillery (molasses / grain /yeast based)

Sample Details	
Field Sample ID :	BR-0031539
Laboratory Sample Code :	MPCB/RL-Chiplun/JVS/22-23/792
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)
Seal No. :	173
Type of Industry / Location details :	red / Natural Drain near compost yard
Sample Collected On :	Sep 30 2022 03:45:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	8.2		
2	Conductivity	5372.0	μS/cm	
3	Total Dissolved Solids(TDS)	3897.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	80.0	mg/l	
5	Chloride	1003.19	mg/l	
6	Chemical Oxygen Demand (COD)	217.6	mg/l	
7	Phosphate (total)	1.20	mg/l	
8	Sulphate	175.26	mg/l	
9	Total Kjeldahl Nitrogen (TKN)	70.00	mg/l	
10	Potassium	217.63	mg/l	

Report Type: final

Report generated on: 2022-10-14 16:16:35

Compiled & Approved by: Anil N Sandansing

Reviewed on Date: 14/10/2022 04:31 PM

Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

* Electronic report does not require signature



महाराष्ट्र शासन
जिल्हा मृद सर्वेक्षण मृद चाचणी अधिकारी सांगली
४३४, तांबोळी बिल्डींग, डॉ. बाबासाहेब आंबेडकर रोड, सांगली
Email ID soilsangali@gmail.com



कृषि विभाग

जाक्र/जिमृसमृचा/प्रदुषण मंडळ/अहवाल/३०१/२०२२ दिनांक- २१/१०/२०२२

प्रति,

मा. उपप्रादेशिक अधिकारी,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ, सांगली.



विषय - मृद नमुना अहवाल सादर करणेबाबत....

संदर्भ - १. आपले कार्यालयाकडिल पत्र जा.क्र.मप्रनिमं/उप्राकासां/७१८/२२ दिनांक - ०३/१०/२०२२

उपरोक्त विषयान्वये आपण दिनांक ०४/१०/२०२२ रोजी या कार्यालयाकडे मे. राजारामबापू पाटील सहकारी साखर कारखाना असावनी विभाग, लि. राजारामनगर साखराळे ता. वाळवा जि.सांगली यांचा मृद नमुना तपासणी साठी दिला होता. त्यातील आपण नमूद केलेल्यापैकी pH, EC, Organic carbon, Phosphorus, Potassium, Nitrogen हे घटक तपासून त्याचा अहवाल सोबत जोडला आहे. तसेच CEC व SAR या घटकांची तपासणी या प्रयोगशाळेच्या सर्वसाधारण मृद नमुना या प्रकारात केली जात नाही. त्यानुसार pH, EC, Organic carbon, Phosphorus, Potassium, Nitrogen या घटकांची तपासणी करून तपासणी अहवाल सोबत जोडला आहे.

सोबत-मृद नमुना अहवाल.

(बाळासाहेब लाडगे)

जिल्हा मृद सर्वेक्षण मृद चाचणी अधिकारी,
सांगली

B&B
ग.
३३
०२/११/२२

नमूना प्रकार

सर्वसाधारण

OutWard No.

7310 21-October-2022

प्रयोगशाळा नमूना क्रमांक: 2729S202200760001

जमीन आरोग्य पत्रिका क्रमांक

2735024310900?????? ???

शेतकऱ्याचे नाव:

मे राजारामबापू पाटील सह. साखर कारखाना असावणी

राज्य

महाराष्ट्र

जिल्हा

विशंगी
सांगली

तालुका

वाळवा

गांव

साखराळे

सर्व्हे \ गट क्रमांक

आसवानी विभ आधार क्रमांक
भ्रमणध्वनी

0

अ.क्र.	गुणधर्म	वाचन	सर्वसाधारण मर्यादा	शेरा	विशेष सल्ला
1	सामु	8.17 सामु	6.5-7.5	मध्यम अल्कली	जमिनीत सेंद्रिय खते व ताग, धेंचा उडीद, मुग, शेवरी, गिलरीसीडीया या हिरवळीच्या खतांचा वापर करावा
2	क्षारता(माती)	18.74 (मिसा/स)	0-1	सर्व पिकांस बुड्या 19/12	या क्षेत्रात पिकांची लागवड करण्यात येव नये. त्याऐवजी सदर क्षेत्रात नारळ, पेरू, सुपारी ही फळ पिके अथवा निलगिरी या सारख्या वनपिकांची लागवड करावी.
3	सेंद्रिय कार्बन	1.85 (टक्के)	0.40-0.60	अत्यंत भरपूर	
4	स्फुरद	194.93 (किलो/ह)	14-21	अत्यंत भरपूर	
5	पालाश	6418.60 (किलो/ह)	150-200	अत्यंत भरपूर	
6	नत्र	351.23 (किलो/ह)	280-420	मध्यम	

नोट: हा अहवाल कोर्टाच्या कामासाठी चालणार नाही.


 DSTO Sangli
 DSS&ST Lab sangli
 DSTO Sangli

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
floor, Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E),
Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
CONSENT-0000118029/CR - 21/2001475

Date: 27/12/2021

To,
Yashwantrao Mohite Krishna sahakari Sakhar
Karkhana Ltd.,
500,Shivnagar, Rethare (BK),Tal-Karad,Dist-Satara.



Your Service is Our Duty

Sub: Renewal of consent for 7500 TCD sugar cane crushing & 16 MW Co-
gen unit.

Ref: 1. Renewal of Consent granted by the Board vide No.CAC/UAN No.
MPCB-CONSENT-0000095382/CR-2012000314 dtd. 07.12.2020.
2. Minutes of CAC Meeting dtd. 13.10.2021 & 29.10.2021.

Your application No.MPCB-CONSENT-0000118029 Dated 02.08.2021

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of
Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act,
1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management &
Transboundary Movement) Rules 2016 is considered and the consent is hereby granted
subject to the following terms and conditions and as detailed in the schedule I, II, III & IV
annexed to this order:

1. The Consent to Renewal is granted upto: 31.07.2022
2. The capital investment of the industry is Rs.331.0763 Crs. (As per C.A
Certificate submitted by industry).
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
1	Sugar	27000	MT/M
2	Bagasses	80000	MT/M
3	Pressmud	10000	MT/M
4	Molasses	11250	MT/M
5	Electricity	16	MW

(The cane crushing capacity of Sugar Industry shall not exceed 7500 TCD.)

4. Conditions under Water (P&CP) Act, 1974 for discharge of effluent:

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	835	As per Schedule -I	115 CMD recycle & 730 CMD on land for irrigation.
2.	Domestic effluent	84	As per Schedule - I	



5. Conditions under the Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler (20 TPH X 2)	1	As per Schedule -II
2	Boiler (90 TPH)	1	As per Schedule -II
3	D G SET -500 KVA	1	As per Schedule -II

6. Conditions about Non Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Fly Ash	3.0	MT/Day	Composting	Bio-Composting
2	Boiler Ash	35	MT/Day	Composting	Bio- Composting

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	100 Lit/Day	Recycle	Sale to Authorized recycler.

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDf, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. PP shall submit adequacy report of pollution control systems and detail water budget to improve water economy.
12. PP shall install CPU and 15 days treated effluent storage tank within 3 months.
13. This consent is issued as per the Consent Appraisal Committee meeting dated 13.10.2021 & 29.10.2021.
14. Industry shall submit proposal towards upgradation/improvement plan of ETP within a month and same shall be implemented within next 3 months so as to achieve consented norms.
15. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary



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Maharashtra Pollution Control Board
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Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	473771.00	MPCB-DR-7275	02/08/2021	RTGS
2	188382.00	TXN2112000855	08/12/2021	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Satara
- They are directed to ensure the compliance of the consent conditions.
- They are directed to forfeit the bank guarantee of Rs. 5 Lakh & obtain total BG of Rs. 25 Lakh from the industry.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.





SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have provided Effluent treatment plant of designed capacity 2000 CMD consisting of Primary, secondary & tertiary system for trade effluent 835 CMD and treated effluent is used on land for irrigation. In no case effluent shall discharge into stream directly or indirectly.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27°)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 730.00 CMD shall be disposed on land for irrigation on 66.76 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.
- F] Trade effluent of 115.00 CMD generated from Co-gen shall be 100% recycle in process.
- G] CREP conditions for Sugar Factory
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - Industry shall achieve zero discharge into in land surface water bodies.
 - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.



H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the Ingress of Bagasse and other material.

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) A] As per your application, you have provided STP design capacity of 302 CMD for the treatment of 84.00 CMD sewage.

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.

4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

5) CONDITIONS FOR MOLASSES STORAGE:

(i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

(ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.

(iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

(iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.

(v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.

(vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".



- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	240.00
2.	Domestic purpose	98.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height In Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
1	Boiler (20 TPH)	Wet Scrubber	35	Bagasse	240 MT/Day	0.20	960.00
1	Boiler (20 TPH)	Wet scrubber	35	Bagasse	240 MT/Day	0.20	960.00
2	Boiler (90 TPH)	ESP	72	Bagasse	960 MT/Day	0.20	3840.00
3	D G SET - 500 KVA	Accoustic Enclosure	3.5	Diesel	100 Lit/Day	1.00	2.00

2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
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3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.

3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**

4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2022	30.11.2022



BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	1500000	---	Towards compliance of Consent conditions & O & M of pollution control system.	500000	Exceedance of JVS.

SCHEDULE-IV

General Conditions:

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.



- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

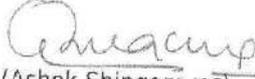


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Maharashtra Pollution Control Board
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- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

RED/L.S.I (R60)
No:- Format1.0/CAC/UAN No.MPCB-
CONSENT-0000119478/CR- 2112001471

Date: 27/12/2021

To,
Yashwantrao Mohite Krishna SSK Ltd., Rethere (BK)
500, Shivnagar, Tal. - Karad, Dist. - Satara



Your Service is Our Duty

Sub: Renewal of consent for 95 KLPD Molasses base distillery, under RED category

Ref: 1. Renewal of Consent granted by the Board vide No. BO/CAC/UAN No. 0000076578/CR-2009000111 dtd. 02.09.2020
2. Minutes of CAC Meeting dtd. 03.12.2021

Your application No.MPCB-CONSENT-0000119478 Dated 07.08.2021

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/08/2022
- The capital investment of the project is Rs.64.7215 Crs. (As per C.A Certificate submitted by industry)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Ethyl Alcohol OR	2850	KL/M
2	Absolute Alcohol	1800	KL/M
3	Fusel Oil	5.5	KL/M

Distillery Capacity shall not exceed (Molasses base) 95 KLPD.

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	920	As per Schedule-I	Bio-methanisation, MEE and Biocomposting
2.	Domestic effluent	3	As per Schedule-I	On land for irrigation.

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	01	Steam is taken from existing sugar unit.	1	As per Schedule -II

6. Non-Hazardous Wastes:

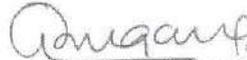
Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	02	MT/Day	COMPOSTING	MANURE
2	Sludge	30	MT/Day	COMPOSTING	MANURE

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
	NA				

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 03.12.2021.
11. PP shall operate pollution control system scientifically to achieve the consented norms
12. PP shall ensure uninterrupted connectivity of OCEMS to Board server directly through data logger
13. PP shall submit/extend total Bank Guarantee of Rs. 25 lakh towards O & M of pollution control systems and compliance of consent conditions
14. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	MPCB-DR-7564	20/08/2021	NEFT
2	15000.00	MPCB-DR-7938	28/09/2021	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Satara
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. Conditions for Trade effluent:

- A) You have provided comprehensive treatment i.e Effluent treatment plant with the design capacity of 1000 CMD for trade effluent 920 CMD including Bio-Digester followed by Bio-composting for 65 KLPD & MEE for volume reduction followed by Bio-composting for achieving zero discharge. In no any spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.
- B) Industry shall provide CPU for recycle/reuse of treated effluent.
- C) Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 3 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

3. Conditions for Aerobic composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- | | |
|-------------|-----------|
| Moisture | 30 to 35% |
| C/N | Below 17 |
| Nitrogen | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium | 3 to 4% |

- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.
- | | | |
|----------------------|---------------|---------|
| pH | Between | Between |
| BOD 3 days 27 Deg. C | Not to exceed | 30 mg/l |
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
4. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	250.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	920.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0



6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S% SO ₂
01	Steam is taken from existing sugar unit	ESP	72	NA	0 --NA--	-- --

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.08.2022	31.12.2022



BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.



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Maharashtra Pollution Control Board
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8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act.
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.

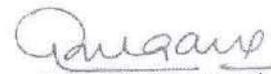


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Maharashtra Pollution Control Board
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23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02355-261970 Fax : - Email : mpcbchiplunlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Chiplun, Maharashtra Pollution Control Board, 105,106 Parkar Complex, 1st Floor, Behind Nagar Parishad, Chiplun, Dist. Ratnagiri. 415 605
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Report Outward No.: MPCB/RL-Chiplun/Environment/22-23/11/1
 Date: 09/11/2022 06:12 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address

upstream unlined spent wash storage lagoon of M/s- Yashwantrao Mohite Krishna SSK Ltd.

Sample Details

Field Sample ID :	BR-0030730
Laboratory Sample Code :	MPCB/RL-Chiplun/ENV/22-23/280
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Sangli(Shri. Rohidas R. Matkar) (SRO-Sangli)
Seal No. :	173
Type of Industry / Location details :	
Sample Collected On :	Sep 30 2022 07:00:00:00PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	8.3		
2	Conductivity	522.0	μS/cm	
3	Total Dissolved Solids(TDS)	470.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	4.0	mg/l	
5	Chloride	37.64	mg/l	
6	Chemical Oxygen Demand (COD)	26.4	mg/l	
7	Phosphate (total)	0.60	mg/l	
8	Sulphate	88.92	mg/l	
9	Total Kjeldahl Nitrogen (TKN)	28.00	mg/l	
10	Potassium	1.88	mg/l	

Report Type: final

Report generated on: 2022-11-09 17:57:36

Complied & Approved by: Anil N Sandansing

Reviewed on Date: 09/11/2022 06:12 PM

Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

* Electronic report does not require signature

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02355-261970 Fax : - Email : mpcbchiplunlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Chiplun, Maharashtra Pollution Control Board, 105,106 Parkar Complex, 1st Floor, Behind Nagar Parishad, Chiplun, Dist. Ratnagiri. 415 605
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Repot Outward No.: MPCB/RL-Chiplun/Environment/22-23/10/194

Date: 20/10/2022 05:32 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
downstream unlined spent wash storage lagoon of M/s- Yashwantrao Mohite Krishna SSK Ltd.

Sample Details	
Field Sample ID :	BR-0031537
Laboratory Sample Code :	MPCB/RL-Chiplun/ENV/22-23/281
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Sangli(Shri. Rohidas R. Matkar) (SRO-Sangli)
Seal No. :	173
Type of Industry / Location details :	
Sample Collected On :	Sep 30 2022 07:00:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	7.5		
2	Conductivity	999.0	μS/cm	
3	Total Dissolved Solids(TDS)	722.0	mg/l	
4	Total Fixed Solids (TFS)	606.0	mg/l	
5	Suspended Solids (SS)	33.0	mg/l	
6	Turbidity	3.00	NTU	
7	Total Alkalinity	268.0	mg/l	
8	Ammonical Nitrogen	0.48	mg/l	
9	Biochemical Oxygen Demand (BOD)	105.0	mg/l	
10	Chloride	88.07	mg/l	
11	Chemical Oxygen Demand (COD)	308.0	mg/l	
12	Dissolved Oxygen	NIL	mg/l	
13	Fluoride	0.33	mg/l	
14	Hardness (calcium)	230.00	mg/l	
15	Hardness (total)	308.00	mg/l	
16	Nitrate Nitrogen	0.12	mg/l	
17	Phosphate (total)	0.22	mg/l	
18	Sulphate	208.20	mg/l	
19	Total Kjeldahl Nitrogen (TKN)	8.40	mg/l	
20	Hardness (Magnesium)	78.00	mg/l	

Sr.No	Parameter	Result	Unit	Method of analysis
21	Boron	NA	mg/l	
22	Potassium	3.21	mg/l	
23	Sodium (Na)	22.28	mg/l	
24	Faecal Coliform (MPN technique)	170.0	MPN/100 ml	
25	Total Coliform (MPN technique)	920.0	MPN/100ml	
26	Phenolphthelene Alkalinity	BDL	mg/l	

Report Type: final

Report generated on: 2022-10-20 17:17:08

Complied & Approved by: Anil N Sandansing

Reviewed on Date: 20/10/2022 05:32 PM

Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

* Electronic report does not require signature



मत्स्यव्यवसाय विभाग

सहाय्यक आयुक्त मत्स्यव्यवसाय (तांत्रिक)

सांगली यांचे कार्यालय मध्यवर्ती प्रशासकिय इमारत, पहिला मजला, कक्ष क्रं.१०८, विजयनगर
सांगली-मिरज रोड, सांगली-४१६ ४१५.

दूरध्वनी क्रमांक/फॅक्स क्रं-०२३३/२६०००३१

Email-acf.sangli@maharashtra.gov.in

जा.क्रं.सआमतांसां/ तां/ 1368 /२०२२

दिनांक-१९/०७/२०२२

प्रति,

मा. उप प्रादेशिक अधिकारी,
महाराष्ट्र प्रदूषण नियंत्रण मंडळ, सांगली.

विषय :- कृष्णा नदीमधील मासे मरतुकीबाबत.

संदर्भ :- १. आपले पत्र जा.क्र.मप्रनिमं/उप्राकासां/५२४/२०२२ दि.१३/०७/२०२२.

२. भिलवडी मच्छिमारी सह.संस्था मर्या भिलवडी यांचे दि १५/०७/२०२० चे पत्र



महोदय,

उपरोक्त विषयास अनुसरून विदीत करण्यात येते कि, आपण संदर्भिय पत्राद्वारे कृष्णा नदीतील मासे मरतुकीबाबत या कार्यालयाचा अहवाल सादर करण्याची विनंती केली होती. त्यानुसार या कार्यालयातील सहाय्यक मत्स्यव्यवसाय विकास अधिकारी यांनी दिनांक-१४/०७/२०२२ रोजी आर्यविन पुलाचे खालील नदीच्या घाटावर मासे मरतुकीबाबत आपल्या कार्यालयातील श्री. नवनाथ अवताडे, उपप्रादेशिक अधिकारी व डॉ. रोहिदास मातकर, क्षेत्र अधिकारी, यांचे समवेत स्थळभेट दिली. स्थळ भेटीवेळी लहान मोठ्या आकाराचे वायडी, तांबर, पोटीळ, कानस, शेंगट, रोहू इत्यादी मरतुक झालेले मासे नदीच्या काठाला आढळून आले. मृत माशाची प्राथमिक तपासणी केली असता माशांच्या अंगावर कोणत्याही प्रकारचे व्रण अथवा डाग, परजिवी आढळून आले नाहीत तसेच माशांच्या कल्यांमध्ये कोणत्याही प्रकारचे कृमी अथवा परजिवी आढळून आले नाहीत.

दिनांक-१५/०७/२०२२ रोजी कार्यालयातील सहाय्यक मत्स्यव्यवसाय विकास अधिकारी यांनी भिलवडी मच्छिमारी सहकारी संस्था मर्या. भिलवडी या संस्थेच्या संचालक व इतर सभासदांसह मौजे भिलवडी येथे कृष्णा नदीच्या घाटावर स्थळभेट दिली. या भेटी दरम्यान नागठाणे, बुर्ली, अमणापूर, धनगांव, औदुंबर, अंकलखोप, चोपडेवाडी, सुखवाडी, ब्रम्हनाळ या भागात दिनांक-१२/०७/२०२२ ते १४/०७/२०२२ पर्यंत नदीपात्रातील मासे मृत झाल्याचे उपस्थितांनी सांगितले. सादर ठिकाणी मृत माशाची तपासणी केली असता माशांच्या अंगावर कोणत्याही प्रकारचे व्रण अथवा डाग, परजिवी आढळून आले नाहीत तसेच माशांच्या कल्यांमध्ये कोणत्याही प्रकारचे कृमी अथवा परजिवी आढळून आले नाहीत.

संबंधित संस्थेच्या मच्छीमारांशी तसेच गावचे सरपंच यांचेशी चर्चा केली असता परीसरात असलेल्या कारखान्यानी साडपांणी नदीत सोडल्यामुळे कृष्णा नदीतील माशाची मरतुक झाली असल्याचे समजते याबाबत आपले विभागामार्फत संबंधित कारखान्यावर कृष्णा नदीतील पाणी प्रदूषणास प्रतिबंध करण्याच्या दृष्टीने कारवाई होणे आवश्यक आहे असे वाटते. सादर केलेले पंचनामे पुढील उचित कार्यवाहीस्तव आपणांकडे यासोबत सादर करण्यात येत आहे.

कृष्णा नदीतील पाणी प्रदूषणास प्रतिबंध करण्याची कार्यवाही तातडीने होणे आवश्यक वाटते. तरी कृपया वरीलप्रमाणे पुढील उचित कार्यवाहीस्तव सादर करण्यात येत आहे.

सहपत्र-घटनास्थळ पंचनामा व छायाचित्रे

आपला

(अमर पाटील)

सहाय्यक आयुक्त मत्स्यव्यवसाय(तां),
सांगली.

प्रत माहितीस्तव व कार्यवाहीस्तव सविनय सादर-

- १) मा. जिल्हाधिकारी तथा जिल्हा दंडाधिकारी, सांगली
- २) मा. आयुक्त मत्स्यव्यवसाय महाराष्ट्र राज्य, मुंबई
- ३) मा. प्रादेशिक उपायुक्त मत्स्यव्यवसाय पुणे विभाग पुणे

प्रत- चेअरमन, भिलवडी मच्छिमारी सहकारी संस्था मर्या. भिलवडी

LAQ







भिलवडी मच्छिमारी सहकारी सोसायटी. लिमिटेड भिलवडी.

ता.:- पलूस, जिल्हा:- सांगली

स्थापना दि:- २७/७/१९६१

रजि.न:- २४१७५

दि:- १५/७/२०२२

मा. साहाय्यक आयुक्तसो मस्य व्यवसाय (तांत्रिक) सांगली याशी

अर्जदार:- भिलवडी मच्छिमारी सह.सोसायटी लि. भिलवडी
ता.पलूस जि.सांगली चे सर्व सभासद

विषय :- दि. १२/७/२०२२ ते दि. १४/७/२०२२ अखेर कृष्णा नदीत नागठाणे ते ब्रम्हणाळ या ठिकाणी मासे मयत झाले मुळे मच्छिमारास नुकसान भरपाई मिळणेबाबत

महोदय,

वरीत विषयास अनुसरून आम्ही भिलवडी मच्छिमारी सह. सोसायटी चे सर्व सभासद आपणास विनंती करतो की आमच्या संस्थेच्या कार्यक्षेत्रातील हद्दी मध्ये दि. १२/७/२०२२ ते १४/७/२०२२ अखेर कृष्णा नदीत रसायन युक्त पाणी मिसळून नागठाणे ते ब्रम्हणाळ परिसरात फार मोठया प्रमाणात मासे मयत झाले आहेत. त्यामुळे आमच्या संस्थेच्या सर्व मच्छिमार सभासदा वर उपासमारीची वेळ आली आहे आम्हा मच्छिमारास शेती किवा अन्य रोजगार कोणतेही साधन नसले मुळे मच्छिमारी हेच आमचे जिवन आहे. त्यामुळे रसायनयुक्त पाणी नदीत मिसल्यामुळे सध्या माश्याचा प्रजनन काळ असल्यामुळे मयत माश्यामुळे प्रजनन होऊ शकत नाही त्यामुळे पुढील काळ मच्छिमारी करिता अंधारमय झालेला आहे तसेच आपले कार्यालयामार्फत या बाबत चौकशी व्हावी तसेच मयत झालेल्या माश्यामुळे मच्छिमार कुटवियावर आलेले संकट दूर करणेकरिता मच्छिमारास नुकसान भरपाई देवून मच्छिमार व त्याचे कुटूबास आधार द्यावा हि विनंती

ता.

१५/७/२०२२

पलूसी. करुण अहवाल

साहय्यक व्यवसाय

सहाय्यक आबक्त मस्यव्यवसाय

(तांत्रिक) सांगली.

आबक्त ४४५

१५/७/२०२२

कळावे आपला विश्वासू

सेक्रेटरी

चेअरमन

भिलवडी मच्छिमारी सह.सोसायटी लि.

भिलवडी जि.सांगली

पंचनामा

स्थळ - मौ. मिलवडी, कृष्णा नदी, कृष्णा घाट

आज दि. 15/07/2022 रोजी कृष्णा नदीचे मारने मेल्ले असल्याने महत्त्वक आयुक्त महस्यव्यवसाय (ता.) सांगली या कार्यालयातील महत्त्वक महस्यव्यवसाय विकास अधिकारी यांनी मौ. मिलवडी मध्ये कृष्णा नदीची पाहणी केली.

प्रथम पाहणी सती मारने मरूक मोठ्या प्रमाणात झाल्याचे दिसून आले. स्थळ भेटीच्या ठिकाणी नागडाणे, नुरली, सामणापूर, धनगाव, औदुवर, मिलवडी, उंकलखोब, चोपडेवाडी, सुखवाडी व ब्रम्हनाथ या भागात 12/7/22 ते 14/7/22 पर्यंत नदीपात्रातील मासे मृत झाल्याचे उपस्थितांनी सांगितले. सुमारे 2-3 दिवसांपासून मासे मृत झाले असल्याचे माशांच्या मृत अवस्थेवरून व दुर्गंधी वरून दिसून येते. आज दि. 15/7/22 रोजी पाणी पाक्सामुळे गढूळ दिसून येते होते.

मृत मासांची पाहणी केली असता वैशेवडा (शेवडा), तंवर, पोटीव, काजस, कव्वाणा, शेगाट, वायडी, भोवारा, मशिळ, वास कार्प, करला रोड, इत्यादी लहान मोठे साकाराचे 50 ग्रॅम पासून 2 किलो 2 किलो पर्यंत वजनाचे मासे दिसून आले.

स्थळ भेटीवेळी मिलवडी माछेमारी सहकारी सोसायटी लि. मिलवडी चेअरमन, संचालक व इतर सभासद उपस्थित होते. स्थळ भेटीचे वरील भागात सुमारे 15-40 किमी च्या अंतरावर औद्योगिक कारखाने आहेत. यामध्ये साखर कारखाने इतल्या सहकारी साखर कारखाना वाळवा, धानाराम्बापू सह. कारखाना, साखरावे, कृष्णा सह कारखाना बरेलु हे कारखाने साडपाणी नदीपात्रात मिसळत असल्याचे उपस्थितांनी सांगितले. तसेच उपस्थित संस्थेने यत्नातून कार्यवाही करण्यासाठी निवेदन दिले आहे.

- उपस्थित पंच -
- 1) श्री. लुकाराम नाळकृष्ण कांबळे (चेअरमन), मिलवडी
 - 2) विठ्ठल यशवंत नलवडे (व्हा. चेअरमन), मिलवडी
 - 3) श्री. तानाजी केसू भोई - सभासद, मिलवडी
 - 4) श्री. उत्तम गोविंद कांबळे सभासद, मिलवडी
 - 5) श्री. बमेश साधुभोकरे, सभासद, मिलवडी
 - 6) श्री. प्रशांत ल्हामंत कांबळे, मिलवडी आम. महस्य.

दि. 15/07/2022

आर. डी. भोकरे

...

Green
20/7

उपस्थित सभासद व 254 नंबर

- 1) श्री. माऊसो शंकर शेवाळे, सभासद, भिलवडी - माऊसो शंकर शे
- 2) श्री. विलास रामचंद्र कोळे, सभासद, भिलवडी - ~~श्री~~
- 3) श्री. आवेवणवधुनाथ भोई, सभासद, भिलवडी - ~~उपस्थित~~
- 4) श्री. वसिष्ठा सुभाष भोकरे, सभासद, भिलवडी - ~~उपस्थित~~
- 5) श्री. मारुती सदाशिव काटकर, सभासद, भिलवडी - ~~उपस्थित~~
- 6) श्री. विलास मारुती काळे, सभासद, भिलवडी - ~~उपस्थित~~
- 7) श्री. विजय निवृत्ती काळे, सभासद, भिलवडी - ~~उपस्थित~~
- 8) श्री. प्रमोद विष्णु वाव्हानकर, सभासद, भिलवडी - ~~उपस्थित~~
- 9) श्री. समाधान वसंत मोरे, सभासद, भिलवडी - ~~उपस्थित~~
- 10) श्री. पोपट वाव्हानो भोई, सभासद, भिलवडी - ~~उपस्थित~~
- 11) श्री. सुरज शिवाजी पाटील, ग्रामस्थ भिलवडी - ~~उपस्थित~~
- 12) श्री. विजय शामराव चोपडे, माजी सरपंच भिलवडी - ~~उपस्थित~~
- 13) श्री. अप्पासो खैदेवाव पाटील, ग्रामस्थ भिलवडी - ~~उपस्थित~~

श्रीमती. अमिता डी. कोळेकर
सहा. मुख्य विकास अधिकारी
सांगली

Astekar
15/7/2022

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, CHIPLUN**

Phone no. : 02355-261970
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Regional Laboratory, Chiplun,
Maharashtra Pollution Control Board,
105,106 Parkar Complex, 1st Floor,
Behind Nagar Parishad, Chiplun, Dist.
Ratnagiri. 415 605

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Chiplun/JVS/22-23/11/52

Date: 09/11/2022 06:26 PM

Field Sample ID :	BR-0030727		
Sampling Location :	STP (D/s of Sheri Nalla (RCC Bridge))		
Lab code :	MPCB/RL-Chiplun/JVS/22-23/788		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Sangli (Shri. Rohidas R. Matkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)	Seal No. :	173
Date of Sample Collection.(dd/mm/yyyy) :	30/09/2022 01:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	03/10/2022 03:34 PM
Analysis start Date (dd/mm/yyyy). :	03/10/2022 05:25 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.5			
2	Total Dissolved Solids(TDS)	1077.0	mg/l		
3	Suspended Solids (SS)	14.0	mg/l		
4	Total Solids (TS)	1091.00	mg/l		
5	Turbidity	1.20	NTU		
6	Biochemical Oxygen Demand (BOD)	11.5	mg/l		
7	Chloride	211.73	mg/l		
8	Chemical Oxygen Demand (COD)	61.2	mg/l		

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
9	Detergent	NA	mg/l		
10	Dissolved Oxygen	1.9	mg/l		
11	Nitrate Nitrogen	12.52	mg/l		
12	Phosphate (total)	0.89	mg/l		
13	Sulphate	202.20	mg/l		
14	Oil & Grease	BDL	mg/l		
15	Faecal Coliform (MPN technique)	9.2	MPN/100 ml		
16	Total Coliform (MPN technique)	32.0	MPN/100ml		
17	Nitrite Nitrogen	NA	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Anil N Sandansing

Results Approved by: Anil N Sandansing

Results Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

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Note :

- 1 . Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates paramters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.

**MAHARASHTRA POLLUTION CONTROL BOARD
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Regional Laboratory, Chiplun,
Maharashtra Pollution Control Board,
105,106 Parkar Complex, 1st Floor,
Behind Nagar Parishad, Chiplun, Dist.
Ratnagiri. 415 605

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Chiplun/JVS/22-23/11/51

Date: 09/11/2022 06:16 PM

Field Sample ID :	BR-0030728		
Sampling Location :	STP (Confluence Point of Sheri Nalla In Krishna River)		
Lab code :	MPCB/RL-Chiplun/JVS/22-23/789		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Sangli (Shri. Rohidas R. Matkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)	Seal No. :	173
Date of Sample Collection.(dd/mm/yyyy) :	30/09/2022 01:25 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	03/10/2022 03:37 PM
Analysis start Date (dd/mm/yyyy). :	03/10/2022 05:25 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.9			
2	Total Dissolved Solids(TDS)	617.0	mg/l		
3	Suspended Solids (SS)	11.0	mg/l		
4	Total Solids (TS)	628.00	mg/l		
5	Turbidity	1.50	NTU		
6	Biochemical Oxygen Demand (BOD)	4.0	mg/l		
7	Chloride	104.27	mg/l		
8	Chemical Oxygen Demand (COD)	33.6	mg/l		
9	Detergent	NA	mg/l		

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
10	Dissolved Oxygen	5.6	mg/l		
11	Nitrate Nitrogen	4.12	mg/l		
12	Phosphate (total)	0.29	mg/l		
13	Sulphate	84.64	mg/l		
14	Oil & Grease	BDL	mg/l		
15	Faecal Coliform (MPN technique)	3.7	MPN/100 ml		
16	Total Coliform (MPN technique)	14.0	MPN/100ml		
17	Nitrite Nitrogen	NA	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Anil N Sandansing

Results Approved by: Anil N Sandansing

Results Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

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REGIONAL LABORATORY, CHIPLUN

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mail : mpcbchiplunlab@mpcb.gov.in



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Maharashtra Pollution Control Board,
105,106 Parkar Complex, 1st Floor,
Behind Nagar Parishad, Chiplun, Dist.
Ratnagiri. 415 605

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Chiplun/JVS/22-23/11/53

Date: 09/11/2022 06:29 PM

Field Sample ID :	BR-0030726		
Sampling Location :	STP (Near lifting station of sheri nalla)		
Lab code :	MPCB/RL-Chiplun/JVS/22-23/787		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Sangli (Shri. Rohidas R. Matkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Sangli (Shri. Rohidas R. Matkar) (SRO-Sangli)	Seal No. :	173
Date of Sample Collection.(dd/mm/yyyy) :	30/09/2022 01:05 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	03/10/2022 03:33 PM
Analysis start Date (dd/mm/yyyy). :	03/10/2022 05:24 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.9			
2	Total Dissolved Solids(TDS)	783.0	mg/l		
3	Suspended Solids (SS)	13.0	mg/l		
4	Total Solids (TS)	796.00	mg/l		
5	Turbidity	1.40	NTU		
6	Biochemical Oxygen Demand (BOD)	10.0	mg/l		
7	Chloride	229.53	mg/l		
8	Chemical Oxygen Demand (COD)	82.8	mg/l		
9	Detergent	NA	mg/l		

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
10	Dissolved Oxygen	2.3	mg/l		
11	Nitrate Nitrogen	10.40	mg/l		
12	Phosphate (total)	0.36	mg/l		
13	Sulphate	188.70	mg/l		
14	Oil & Grease	BDL	mg/l		
15	Faecal Coliform (MPN technique)	9.2	MPN/100 ml		
16	Total Coliform (MPN technique)	32.0	MPN/100ml		
17	Nitrite Nitrogen	NA	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Anil N Sandansing

Results Approved by: Anil N Sandansing

Results Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

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Note :

- 1 . Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates paramters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02355-261970 Fax : - Email : mpcbchiplunlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Chiplun, Maharashtra Pollution Control Board, 105,106 Parkar Complex, 1st Floor, Behind Nagar Parishad, Chiplun, Dist. Ratnagiri. 415 605
-------------------------------------------------------------------------------------------------------	------------------------------------------------------------------------------------------------------------------------	----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

Report Outward No.: MPCB/RL-Chiplun/Environment/22-23/10/225

Date: 21/10/2022 02:19 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Krishna River, Amnapur Bridge, Tal-Palus District Sangli.

Sample Details	
Field Sample ID :	BR-0030729
Laboratory Sample Code :	MPCB/RL-Chiplun/ENV/22-23/279
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Sangli(Shri. Rohidas R. Matkar) (SRO-Sangli)
Seal No. :	173
Type of Industry / Location details :	
Sample Collected On :	Sep 30 2022 01:45:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	8.4		
2	Total Dissolved Solids(TDS)	436.0	mg/l	
3	Suspended Solids (SS)	13.0	mg/l	
4	Total Solids (TS)	449.00	mg/l	
5	Turbidity	0.90	NTU	
6	Biochemical Oxygen Demand (BOD)	2.6	mg/l	
7	Chloride	21.09	mg/l	
8	Chemical Oxygen Demand (COD)	30.4	mg/l	
9	Detergent	NA	mg/l	
10	Dissolved Oxygen	6.2	mg/l	
11	Nitrate Nitrogen	0.18	mg/l	
12	Phosphate (total)	0.10	mg/l	
13	Sulphate	30.24	mg/l	
14	Oil & Grease	BDL	mg/l	
15	Faecal Coliform (MPN technique)	5.5	MPN/100 ml	
16	Total Coliform (MPN technique)	17.0	MPN/100ml	
17	Nitrite Nitrogen	NA	mg/l	

Report Type: final

Report generated on: 2022-10-21 14:05:31

Complied & Approved by: Anil N Sandansing

Reviewed on Date: 21/10/2022 02:19 PM

Reviewed by: Anil N Sandansing

Anil N Sandansing
I/c Scientific Officer,
Regional Laboratory,
Chiplun,

* Electronic report does not require signature

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Annexure-14

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952
E-mail: rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office,
Kolhapur - 416 003.
Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/SCN/2021-1

Date: 30/04/2021

To,
M/s. Padmabhushan Krantiveer Dr. Naganath Anna Nayakawdi Hutatma
Kisan Ahir Sakhar Karkhana Ltd.
Nanaganatha Anna Nagar, A/p. Walwa,
Tal. Walwa, Dist. Sangli.

Sub : Show Cause Notice for compliance of consent conditions..

Ref : 1) Consent granted by the Board.
2) Complaint received from Grampanchayat Nagthane, Tal. Palus,
Sangli & Irrigation Department Sangli.
3) Warning Letter from SRO Sangli dated 01.07.2020 & 09.04.2021.
4) JVS Analysis Results of JVS collected on 18.10.2020.
5) Visit of Board Officials dated 07/04/2021.

WHEREAS, your industry location falls in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 as amended.

AND WHEREAS, It is mandatory to operate your unit as per consent conditions and to discharge sewage and trade effluent in 'Water Pollution Prevention Area' subject to certain terms & conditions more precisely defined under section 26 of the Water (P & CP) Act, 1974 & under section 21 of the Air (P & CP) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 as amended.

AND WHEREAS, it is mandatory on your part to provide full-fledged effluent treatment plant & Air Pollution Control System and to operate the same round the clock so as to meet the standards prescribed by the Board under the provisions of the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 & Hazardous Waste (MH & TM) Rules, 2016 as amended.

AND WHEREAS, Board officer visited unit on 07.04.2021 for investigation of the compliant and observed following non compliances.

1. During visit the industry was not in operation however washing and maintenance activity found in operation. Effluent Treatment Plant was found in idle condition.
2. You were found discharging the untreated washing effluent and spray pond effluent directly for the irrigation
3. You have discharged the blackish coloured effluent in to nearby nalla through cement pipe. As well as turbid effluent was found discharged in to Hal Nalla through the RCC gutter near by colony which finally leads to Krishna river.
4. You have spread the boiler ash and lime grit unscientifically on road, approaches to ETP.
5. During visit the leachates of untreated effluent found stagnant near ETP.
6. JVS Analysis Results of JVS collected on 18.10.2020 are exceeding the consented standards.

Therefore, you are now directed to show cause as to why your bank guarantee shall not be forfeitrd and legal action under provisions of the Water (P &CP) Act, 1974 & Air (P &CP) Act, 1981 & Hazardous Waste (Management ,Handling & Transboundry Movement) Rules, 2008 shall not be initiated against your unit with the forfeiture of the Bank Guarantee.

Your reply/ objection should reach this office at within seven days, failing which, the Board will have no option than to initiate appropriate further action as deem fit in your case, which may please be noted.

Ravi 28/4/2011

(Ravindra Andhale)
Regional Officer, Kolhapur

Copy to: Sub Regional Officer, MPC Board, Sangli

- for necessary follow up and submission of the detailed investigation report

1

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952
E-mail:
rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office,
Kolhapur - 416 003.
Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/PDI 2207/150002

Date: 15/07/2022

To,
M/s. Rajarambapu Patil Sahakari Sakhar Karakhana Ltd. Rajaramnagar
(Sugar Unit).
A/p. Rajaramnagar, Post - Sakharale,
Tal. Walawa, Dist. Sangli.

Sub: Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

- Ref: 1. CREP Guidelines issued by CPCB.
2. Consent granted by the Board dated 20.10.2021.
3. Visit of Board Officials dated 18.07.2020.
4. NGT Application No. O.A. No. 106/2021 (WZ) filled by Shri. Babasaheb Mahadev Patil.
5. Proposal submitted by SRO Sangli dated 14.07.2022.

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, Sub Regional Officer, Sangli vide proposal dtd. 14/07/2022 reported following non-compliances.

1. You have not disposed the HW-Spent oil as per consent condition instead burnt it to own boiler.
2. You have not provided the Sewage Treatment Plant till date as per consent conditions imposed by the Board.
3. You have not submitted Bank Guarantee of Rs. 2500000/- within stipulated period i.e. within 15 days as per consent conditions.
4. You have failed to submit Environmental Statement and Annual report within stipulated period.
5. You have not provided 15 days storage tank as per CREP Guidelines.
6. JVS Results dated 30.01.2021, 25.02.2021, 28.02.2022 & 11.04.2022 & AAQM Results dated 27.01.2020, 25.02.2020, 19.03.2020 & 11.04.2022 are exceeding the consented standards.

AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

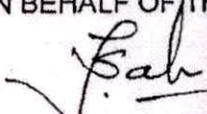
- F. -

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

1) Why your industry shall not be initiated for further legal Action

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate legal directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD


(J. S. Salunkhe) 15/07/2022
Regional Officer,
M.P.C. Board, Kolhapur

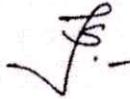
Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Sangli.

- He is directed to serve the directions to the above industry and submit the present status Report along with clear cut remarks accordingly within stipulated period.



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952
E-mail:
rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office
Kolhapur - 415 003
Website <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/PD/ 2207150004

Date: 15/07/2022

To,
M/s. Rajarambapu Patil Sahakari Sakhar Karakhana Ltd. Rajaramnagar
(Distillery Unit).
A/p. Rajaramnagar, Post - Sakharale,
Tal. Walawa, Dist. Sangli.

Sub. Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended

- Ref. 1. CREP Guidelines issued by CPCB.
2. Consent granted by the Board.
3. Visit of Board Officials dated 11.06.2020.
4. NGT Application No. O.A. No. 106/2021 (WZ) filed by Shri. Babasaheb Mahadev Patil.
5. Proposal submitted by SRO Sangli dated 14.07.2022.

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, Sub Regional Officer Sangli vide proposal dated 14/07/2022 reported following non-compliances of the compliance as per ref. no. (2) and observed following non compliances

1. During visit, on 11/06/2020 the compost yard was noticed with the leachate with stagnant rain water in the form of pond which may cause seepages nearby area of compost yard i.e. you have not provided scientific leachate collection system and disposal arrangements.
2. During above visit 30 % spent wash was noticed stored in 5 days and 20 % spent wash in 30 days storage tank i.e. you have not disposed all spent wash as per CREP Norms.
3. The analysis results of JVS collected dated 11.06.2020 are exceeding the consented limits.
4. You have not submitted Bank Guarantee of Rs. 2500000/- within stipulated period i.e. within 15 days as per consent conditions.
5. You have failed to submit Environmental Statement and Annual report within stipulated period.

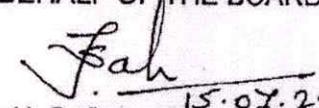
AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

1) Why your industry shall not be initiated for further legal Action

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate legal directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD


15.07.2022

(J. S. Salunkhe)
Regional Officer,

M.P.C. Board, Kolhapur

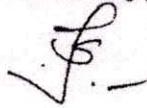
Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Sangli.

- He is directed to serve the directions to the above industry and submit the present status Report along with clear cut remarks accordingly within stipulated period.



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/PD/ 2205M20001

Date: 22/05/2022

To,
M/s. Yashwantrao Mohite Krishna SSK Ltd.,
Rethare (BK), Tal. Karad, Dist-Satara.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016.

- Ref:** 1) Board's granted consent to operate valid upto 31.07.2022
2) Compliant made against your industry by Mr. Anil Bellam & Anil Patole R/o Beradmachi Tal. Walwa Dist. Sangali regarding illegal disposal of spent wash to the Grievance Redressal Portal, Collector Office Sangali.
3) Board Official visit to your industry on 24.03.2022
4) Warning Notice issued by Sub Regional Officer, Satara on 29.03.2022
5) Proposal resubmitted by Sub Regional Officer, Satara vide legal module no. MPCB-LEGAL- ACTION-040422013 Dtd. 07.04.2022.

WHEREAS, you are operating your industry in 'Pollution Prevention Area' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of) Act, 1981 & Hazardous & Other Wastes (Management & TM) Rules, 2016.

AND WHEREAS, The Board had granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and to comply the same.

AND WHEREAS, it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent.

AND WHEREAS, Compliant made against your industry by Mr. Anil Bellam & Anil Patole R/o Beradmachi Tal. Walwa Dist. Sangali regarding illegal disposal of spent wash to the Grievance Redressal Portal, Collector Office Sangali

AND WHEREAS, Collector office has communicated this compliant to the Sub Regional Officer, M.P. C. Board Sangli and accordingly, same has forwarded to Sub Regional Officer, M.P. C. Board Satara.

AND WHEREAS, Board officials, Satara has visited to your industry on 24.03.2022 and investigated the complaint and accordingly Sub Regional Officer has issued Warning Notice to your industry vide ref. (3) & (4) respectively.

AND WHEREAS, On the basis of observations made during the visit, Sub Regional Officer, Satara has submitted legal action proposal vide ref. (5), where in reported following non compliances

[Handwritten signature]

1. You are operating sugar factory with excess crushing capacity i.e. 8300 TCD. The consented capacity is 7500 TCD.
2. You have not submitted tertiary treatment system for the treatment of trade effluent.
3. You are discharging the untreated effluent outside the factory premises, which further leads to Khubi nalla (near ETP site) and ultimately meets to Krishna River via Khubi nalla (near ETP site).
4. Operation and maintenance of the air pollution control system was found in poor condition as heavy smoke was observed and fly ash was not stored in scientific manner.
5. You have not provided the pucca road within factory premises and heavy dust emission was observed due to vehicular traffic movement.
6. You have not provided sprinkling system to the fly ash dumping site to avoid dust emissions.
7. You have not replied to the Warning Notice issued by the Sub Regional Officer, Satara.

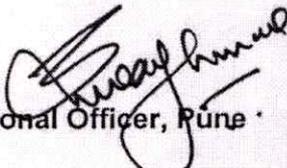
AND WHEREAS, from the record of this office and observations made during the visit, I, undersigned came to the conclusion that you are not complying consent conditions and with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, undersigned Regional Officer of the Board, at Pune hereby issue directions as under-

1. Why your Industry shall not be directed to stop the further activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your industry?

Further, you are hereby directed to submit your reply within 7 days along with all necessary documents and remedial measures and remain present for personal hearing on 30-05-2022 at 2-30pm in the office of Regional Officer, M.P.C. Board, Pune Jog Centre, 3rd floor, Wakdewadi, Pune -411003 along with the action plan towards compliance of above points, failing which further necessary action as deemed fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board


Regional Officer, Pune

Copy Submitted for information to

1. Joint Director(WPC), M.P.C. Board, Mumbai.
2. Law & Policy Div. M.P.C. Board Mumbai.

Copy to-

The Sub-Regional Officer, M.P.C. Board, Satara :- You are directed to ensure the receipt of this directions to the industry and be remain present for the personal hearing as above schedule with present status, JVS results and compliance report of this directions.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropunc@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

ROP/ MPCB/ID/ 2206020006

Date: 02/06/2022

To,
M/s. Yashwantrao Mohite Krishna SSK Ltd.,
Rethare (Bk), Tal. Karad, Dist. Satara

Sub: Interim Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016.

Ref: 1) Legal Action Proposal Submitted by Sub Regional Officer Pune-II vide MPCB-LEGAL-ACTIONS-040422013.
2) Proposed directions issued vide no. MPCB/PD/2205230001, Dtd. 25/05/2022
3) Personal hearing extended on 30/05/2022

This refers proposed directions vide reference (2) above and subsequent personal hearing extended on 30/05/2022

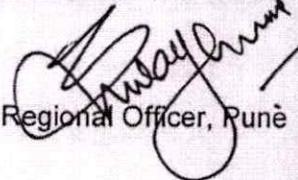
Considering your reply and technical submissions during the hearing and sub regional officer satara report, you are hereby directed to comply with the following Interim Directions,

- 1) You shall submit the feasibility report of Effluent Treatment Plant and Air Pollution Control system from Government Educational Institute within 02 months period.
- 2) You shall provide adequate pumping capacity at equalization tank to transfer homogeneous effluent for the further treatment in aeration and settling tank within 01 months.
- 3) You shall not operate sugar factory for excess production.
- 4) You shall not discharge the effluent outside the factory premises and take extra precautionary measures to avoid Krishna River Pollution and submit compliance report of same within 1 month.
- 5) You shall provide adequate Air Pollution Control System to avoid dust emissions or so as to achieve emission standards within 01 months.
- 6) You shall provide the pucca road within premises to avoid the dust emission due to vehicular movement.
- 7) The existing Bank Guarantee of Rs. 5,00,000/- (Five Lakh Only) will be forfeited towards the exceeding results of JVS collected on 24th March, 2022 and non-compliance mentioned in proposed directions.
- 8) You shall submit the fresh Bank Guarantee of Rs. 5,00,00/- (Five Lakh Only) towards ensure of above compliances and consent conditions. The Bank Gurantee shall be submitted within 15 days.

(Signature)

You shall submit all above necessary documents and action taken report on above directions within 07 days. In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974 and under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous & Other Waste (M & TM) Rules, 2016, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board


Regional Officer, Pune

Copy submitted to:-

1. Joint Director (WPC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to :-

The Sub-Regional Officer, M.P.C.Board,Satara :- Keep follow up and submit compliance report.

Phone No. 02162-233527
 Fax No. 02162-233527
 Email ID -srosatara@mpcb.gov.in



Administrative Building,
 2 nd Floor, Behind S. T.
 Stand Sadar Bazar,
 Satara 415 001.

No. MPCB/SROST/ - 1 220718-FTS-0118

Date- 18/07/2022

To,

M/s. Yashwantrao Mohite Krishna SSK Ltd.,(Distillery)
 A/P-Rethare,
 Tal-Karad, Dist-Satara

Subject : Warning notice for non-compliance of consent conditions.

Reference : 1) Compliant received from SRO, MPCB, Sangli & News published in Daily Lokmat Dtd.13/07/2022 regarding fish killing incident in Krishna River Sangli.
 2) Visit of Field Officer to your unit on 14/07/2022.

The Maharashtra Pollution Control Board has granted consent to your unit under various Environmental Acts such as water (Prevention & Control Pollution) Act 1974, Air (Prevention & Control Pollution) Act 1981 and authorization under the provision of Hazardous waste (Management & Handling) Rules 2016, subject to certain conditions. It was obligatory on your part to comply with the conditions prescribed in the consent.

It is mandatory on the part of industry to obtain the "Consent to Establish" from the Board before establishment of the unit and Consent to Operate before commissioning of the production. Further, it is also mandatory on your part to provide adequate treatment and disposal facilities for Industrial / Domestic effluent, provide adequate Air pollution control systems at all the sources of emission, comply with all consent conditions & also comply Hazardous Wastes (Management, Handling & Trans boundary Movement) Rules 2016 & Solid Waste Management Rule 2016.

This office Field Office has caused visit to your unit on 14/07/2022 in accordance with Compliant received from SRO, MPCB, Sangli & News published in Daily Lokmat Dtd.13/07/2022 regarding fish killing incident in Krishna River Sangli. During visit, it is observed that,

- 1) During visit, it was found that, effluent & rainwater was flowing through drainage pipe near pucca lagoons & getting mixed at Khubi Nalla near Bedarmachi village, Tal-Karad, which is ultimately goes into Krishna River, which may cause water pollution.
- 2) At the visit of composting site of factory, it was observed that, about 500 MT compost is available at the compost yards site. Brownish colour was noticed agoud the compost yard.
- 3) Industry shall dispose off ready compost to avoid water pollution due to heavy rain.

It seems that, you are having negligent attitude towards implementation of water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control Pollution) Act, 1981 and Hazardous waste (Management, Handling & Transboundary Movement) Rule 2016.

In view of above, you are hereby instructed to submit your clarification/explanation for above non compliances & submit detail action taken report in this regard within 7 days from date of receipt of this notice, failing which this office will be constrained to **recommend your case for initiation of further legal action as deem fit**, which may please be noted.

(L.S.Bhad)

olc -Sub Regional Officer,
 M.P.C.B.,Satara.

Copy submitted for information & necessary action to:
 The Regional Officer, M. P. C. Board, Pune.
 Copy to information-
 Sub Regional Officer, M. P. C. Board, Sangli.

MAHARASHTRA POLLUTION CONTROL BOARD
Regional office-Kolhapur

Tel: 0231-2652952, 0231-2660448	 "Your Service is Our Duty"	Udyog Bhavan
Fax: 0231-2652952		Near Collector Office
Website: http://mpcb.gov.in		Kolhapur
E-mail: rokolhapur@mpcb.gov.in		Kolhapur-416 003.

No. MPCB/RO/Kolhapur/PD/2209190001

Date: - 19/09/2022.

To,
The Chief Officer,
Islampur Municipal Council.
Tal. Walawa, Dist. Sangli.

Sub: Proposed Direction under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref:** -1. Various Directions issued by the Board time to time and Show Cause Notice dated 10.12.2021.
2. Visit of Joint inspection of Committee constituted as per the order of Hon'ble NGT dated 15/11/2021 in the matter of O.A. 74/2021-Mr. Madhukar Shankar Sutar V/s The Islampur Municipal Council, Islampur & Ors dated 22.12.2021.
3. Visit of Board officials on 20.06.2022.
4. Proposal submitted by SRO Sangli.

.....
WHEREAS, it was obligatory on your part to obtain valid consent/ Authorization and to provide full fledged effluent treatment plant & proper disposal arrangements for effluent/ MSW generated from the local body & to operate the same round the clock so as to meet the standards prescribed by the Board and to obtain consent under the Water (Prevention & Control of Pollution) Act, 1974 & under the Air (Prevention & Control of Pollution) Act, 1981.

AND WHEREAS, the Maharashtra Pollution Control Board has issued various Directions from time to time to your council and directed to implement long term and short term measures for the treatment and disposal of sewage generated through your local body.

AND WHEREAS, the Joint Inspection committee constituted against the NGT Order dated 15/11/2021 visited your "B" Class council at 02 numbers of major domestic effluent carrying nallas located at East and West side of the council on 22/11/2021 and observed following non compliances.

1. You have not provided Sewage Treatment Plant to the sewage generated (approximately 8 MLD) through your local body.



2. Nalla flowing towards West side of the city having latitude 17.0553⁰ and Longitude 74.2836⁰ on Kapuskhed Road was observed with flow of turbid pale, blackish / whitish coloured domestic effluent with Plastic & other waste materials and is located near the applicants house causing the problem of smell nuisance.
3. During visit, two numbers of major domestic effluent carrying nallas were observed meeting to river Krishna without any treatment.
4. During visit these two domestic effluent carrying nallas also observed with percolations / seepages of water from the agricultural field and natural water observed mixed with said domestic effluent.

AND WHEREAS, Board officials also visited your municipal council MSW site at Khed Road, Islampur, Tal. Walwa, Dist. Sangli on 20.06.2022 and observed following non compliances.

1. You are operating the MSW site without obtaining valid Authorization since 31/12/2020 and yet not applied for the authorization for further period.
2. Your council has not provided scientific segregation and only mix waste with plastic and inert material and organic waste was observed unscientifically dumped on the said site (Approximately 18 MT/D) .
3. Your Municipal Council have yet not completed construction work of RCC Platform and shed. Only one shed is completed.
4. Your Municipal council has yet not installed plant and machinery.
5. During visit large amount of fire nuisance was observed at MSW site & till dated full fledged Fire fitting system not provided.
6. You have provide only 30.0 No of windrows composting (15 Nos of RCC and 15 Nos HDPE) which are inadequate.
7. You have provided single screening of dry waste, which was not found in operation during the visit.
8. You have yet not provided concreted or paved approach / internal roads and dust emissions and clay muds were recorded during vehicular movements.
9. During visit provisions like weigh bridge to measure quantity of waste brought at landfill site, fire protection plastic tank were not found in operation.
10. Your council has not provided the provisions for washing of transport vehicles carrying solid waste and 100% storm water drain and the surface runoff water and same is diverted from the different solid waste locations also mixed with the surface runoff water.
11. Your council has yet not constructed 100% wind breaking wall only 50% constructed wall is provided and remaining is found fencing only.
12. Green plantation around MSW site is not carried out.
13. Your council has completely failed to comply with the SCHEDULE II [see rule 16 (1), (b), (e), 16 (4)](Standards of processing and treatment of solid waste) as per MSW Rule, 2016.

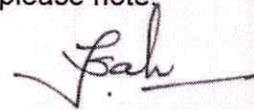
AND WHEREAS, after examining the record of your case, the reports of officers of the Board & making necessary inquires, I am satisfied that you have failed to comply with various direction issued by the Board from time to time which shows your negligent attitude towards the control of pollution problems of Krishana river & thus causing great threat to the environment.



NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981, it is proposed to issue the following directions (for avoidance of doubt, the directions include prosecution, prohibition or regulation of your activities).

1. Why further legal action shall not be initiated against you in view of above non-compliances.

You are hereby directed to file your objection/reply to these proposed directions within a period of 15 days from the receipt of this notice, failing which further stringent legal action may be issued in the matter, please note.



(J. S. Salunkhe)
Regional Officer, Kolhapur

Copy submitted to:

The Member Secretary, M.P.C. Board, Mumbai.

Copy f.w.cs.to:

1. The Water Pollution Abatement Engineer, M.P.C. Board, Mumbai.
2. The Sr. Law Officer (P&L Div.II), M.P.C. Board, Mumbai.
3. The Regional Officer (HQ), M.P.C. Board, Mumbai.

Copy to:

The Sub-Regional Officer, M.P.C.Board, Sangli.

- He is directed to keep vigil on the Local Body, submit separate proposal for MSW and report the compliance made time to time after issuance of these directions.



277
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952
E-mail:
rokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector Office,
Kolhapur - 416 003.
Website: http://mpcb.mah.nic.in

No. MPCB/RO/KOP/PD/ 2209160001

Date : 16/09/2022.

To,
Sangli Miraj Kupwad City Corporation
(Sheri Nall & Sangliwadi Nalla)
Tal. Miraj, Dist. Sangli.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2016 as amended & MSW Rules 2016.

- Ref:
1. Consent Granted by the Board.
 2. Various Directions issued by the Board time to time.
 3. Frequent complaints received to the MPCB Office, also several news are published in Daily News Papers.
 4. Warning Notice issued by the SRO Sangli dtd. 01.04.2022
 5. Compliant/Legal notice received from Adv. Omkar Wangikar against the SMKC Municipal Corporation.
 6. Visit of Board Officials dtd. 02.09.2022.
 7. Proposal submitted by SRO Sangli.

.....
WHEREAS, it was obligatory on your part to obtain valid consent/ Authorization and to provide full-fledged effluent treatment plant & proper disposal arrangements for effluent & MSW generated from the local body & to operate the same round the clock so as to meet the standards prescribed by the Board and to obtain consent under the Water (Prevention & Control of Pollution) Act, 1974 & under the Air (Prevention & Control of Pollution) Act, 1981.

AND WHEREAS, the Maharashtra Pollution Control Board has issued various Directions from time to time to your Corporation and directed to implement long term and short term measures for the treatment and disposal of Sewage generated through your local body.

AND WHEREAS, Board Officials visited your unit on 02.09.2022 & observed that:-

1. You are discharging of untreated Sewage which further directly mix with Krishna River through Sheri Nalla.
2. You have failed to provide Sewage Treatment Plant (STP) for Sangliwadi Nalla & Sheri Nalla which is sewage directly mixed into the Krishna River without any treatment.
3. You have installed 04 electric pump into Sheri Nalla for lifting of untreated domestic effluent into Village Dhulgaon for further treatment but all the 04 nos of pumps having capacity 60 HP was not in operation. Due to which untreated domestic effluent is being mixed into the Krishna River (notified River).
4. You have failed to achieve the prescribed MPCB standards for waste water as the JVS Results are exceeding the prescribed standard limits.
5. You have failed to achieve the Environmental Standards of Sheri Nalla lifting station & Confluence point of Krishna river downstream Water as per results of the LES collected on 08.06.2022.

AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you have failed to comply with various Direction issued by the Board from time to time which shows your negligent attitude towards the control of pollution problems which are causing Environmental Pollution in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include legal, closure, prohibition or regulation of your activities).

Why further legal action shall not be initiated against you in view of above non-compliances?

You are directed to file your objection/reply to these proposed directions if any, within a period of 7 days from the receipt of this notice, failing which further stringent legal actions may be initiated in the matter, please note.

FOR AND ON BEHALF OF THE BOARD


(J. S. Salunkhe)
Regional Officer,
M.P.C. Board, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M. P. C. Board, Sangli.

- He is directed to keep vigil on the Local Body and the compliance made time to time after issuance of these directions.